# Tenth Lok Sabha XIV Session (31/07/1995 to 26/08/1995)

#### LOK SARHA

#### BULLETIN-PART I

(Brief Record of Proceedings)

Monday, July 31, 1995/Sravana 9, 1917 (Saka)

No. 378

#### 11 A.M.

#### 1. National Anthem

The National Anthem was played.

## 2. Introduction of Ministers

The Prime Minister introduced three Members of the Union Council of Ministers.

# 3. Obituary References

The Speaker, the Prime Minister, Sarvashri Atal Bihari Vajpayee, Sharad Yadav, Somnath Chatterjee, Indrajit Gupta, Kadambur M.R. Janardhanan, Chandrajeet Yadav, Sobhanadreeswara Rao Vadde, Chitta Basu, Ebrahim Sulaiman Sait, Pius Tirkey, Rasheed Masood, Suraj Mandal and Sultan Salahuddin Owaisi, made references to the passing away of Prof. N.G. Ranga, a Member of Central Legislative Assembly, Provisional Parliament, Second, Third, Fourth, Seventh, Eighth and Ninth Lok Sabha, Shri Bhola Raut, a Member of Provisional Parliament, First, Second, Third, Fourth, Fifth, Seventh and Eighth Lok Sabha, Shri S.T. Singh a Member of Third Lok Sabha and Shri Brijendra Singh, a Member of Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

# 4. Starred Questions

Starred Question Nos. 2—4 were orally answered. Replies to Starred Question Nos. 1 and 5—20 were laid on the Table.

# 5. Unstarred Questions

Replies to Unstarred Question Nos. 1—167 were laid on the Table.

(Lok Sabha adjourned at 2.17 P.M. and re-assembled at 3.35 P.M.)

# 6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following statements (Hindi and English versions) under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha:—
  - (i) An explanatory statement giving reasons for immediate legislation by the Union Duties of Excise (Distribution) Amendment Ordinance, 1995.
  - (ii) An explanatory statement giving reasons for immediate legislation by the Additional Duties of Excise (Goods of Special Importance) Amendment Ordinance, 1995.
- (2) A copy each of the following statements (Hindi and English versions) under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha:—
  - (i) An explanatory statement giving reasons for immediate legislation by the Textile Undertakings (Nationalisation) Ordinance, 1995.
  - (ii) An explanatory statement giving reasons for immediate legislation by the Sick Textile Undertakings (Nationalisation) Amendment Ordinance, 1995.
- (3) A copy each of the following Ordinances (Hindi and English versions) under article 123(2) (a) of the Constitution:—
  - (i) The Textile Undertakings (Nationalisation) Ordinance, 1995

- (No. 6 of 1995) promulgated by the President on the 27th June, 1995.
- (ii) The Sick Textile Undertakings (Nationalisation) Amendment Ordinance, 1995 (No. 7 of 1995) promulgated by the President on the 27th June, 1995.
- (iii) The Payment of Bonus (Amendment) Ordinance, 1995 (No. 8 of 1995) promulgated by the President on the 9th July, 1995.
- (iv) The Union Duties of Excise (Distribution) Amendment Ordinance, 1995 (No. 9 of 1995) promulgated by the President on the 18th July, 1995.
- (v) The Additional Duties of Excise (Goods of Special Importance) Amendment Ordinance, 1995 (No. 10 of 1995) promulgated by the President on the 18th July, 1995.

# 7. Government Bill introduced

The Indian Statistical Institute (Amendment) Bill, 1995.

#### 8. Matter under rule 377

- 1. Shri Birbal raised a matter regarding need to take steps for early repair of Gang Canal passing through Punjab.
- 2. Kum. Frida Topno raised a matter regarding need to sanction more funds for early completion of Arba-Jhorabahal community Irrigation project in Sundargarh, Orissa.
- 3. Dr. Krupasindhu Bhoi raised a matter regarding need to check deforestation activities in mine areas in Orissa.
- 4. Dr. Kartikeswar Patra raised a matter regarding need for establishment of Uttar Orissa Central University.
- 5. Shri Dau Dayal Joshi raised a matter regarding need to impose ban on sale of lotteries throughout the country.
- 6. Shri Satya Gopal Mishra raised a matter regarding need to check the rise in prices of the hank Yarn.
- 7. Shri Chhedi Paswan raised a matter regarding need to take concrete steps for early completion of pending Durgawati Hydel Project in Bihar.

# Government Bills-Under consideration

- \*(i) The Union Duties of Excise (Distribution) Amendment Bill, 1995.
- \*(ii) The Additional Duties of Excise (Goods of Special Importance)
  Amendment Bill, 1995.

Time recommended 2 hours by Government

Time Taken:

1 hour 55 mts.

Balance:

05 mts.

The motions for consideration of the Bills viz (i) The Union Duties of Excise (Distribution) Amendment Bill, 1995 and (ii) The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1995, were moved by Shri M.V. Chandrashekhar Murthy.

The following members took part in the combined debate:—

- (1) Shri Girdhari Lal Bhargava
- (2) Shri Sriballav Panigrahi
- (3) Shri Nirmal Kanti Chatterjee
- (4) Shri Bolla Bulli Ramaiah
- (5) Shri Srikanta Jena
- (6) Shri Vijay Kumar Yadav
- (7) Shri Dau Dayal Joshi
- (8) Shri R. Naidu Ramasamy
- (9) Shri M.V.V.S. Murthy
- (10) Prof. (Dr.) S.P. Yadav

The discussion was not concluded.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 1st August, 1995)

R.C. BHARDWAJ, Secretary-General.

<sup>\*</sup> Discussed together.

# LOK SABHA

# BULLETIN—PART I

(Brief Record of Proceedings)

Tucsday, August 1, 1995/Sravana 10, 1917 (Saka)

No. 379

11.02 A.M.

## 1. Starred Ouestions

Starred Question Nos. 21 and 23—25 were orally answered. Replies to Starred Question Nos. 22 and 26—40 were laid on the Table.

#### 2. Unstarred Ouestions

Replies to Unstarred Question Nos. 168—397 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Vohra Committee report (English version only).
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (1) The Fertiliser (Control) (Second Amendment) Order, 1995 published in Notification No. S.O. 459(E) in Gazette of India dated the 22nd May, 1995.
  - (2) S.O. 502(E) published in Gazette of India dated the 5th June,

- 1995 containing corrigendum to the Notification No. S.O. 326(E) dated the 6th April, 1995.
- (3) S.O. 503(E) published in Gazette of India dated the 5th June, 1995 making certain amendments to the Notification No. S.O. 977(E) dated the 9th November, 1987.
- (4) S.O. 572(E) published in Gazette of India dated the 26th June, 1995 appointing officers in states to exercise the functions of Controller.
- (3) A copy of the Copyright (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 383(E) in Gazette of India dated the 5th May, 1995, under sub-section (3) of section 78 of the Copyright Act, 1957.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report of the Central Tibetan Schools Administration, New Delhi, for the year 1993-94.

#### 4. Assent to Bills

- (i) Secretary-General laid on the Table the following six Bills passed by the Houses of Parliament during the last session and assented to by the President since a report was last made to the House on the 25th April, 1995:—
  - 1. The Appropriation (Railways) No. 2 Bill, 1995
  - 2. The Appropriation (Railways) No. 3 Bill, 1995
  - 3. The Finance Bill, 1995
  - 4. The Appropriation (No. 2) Bill, 1995
  - 5. The Indian Penel Code (Amendment) Bill, 1995
  - 6. The Assam University (Amendment) Bill, 1995
- (ii) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following six Bills passed by the Houses of Parliament during the Thirteenth Session of Tenth Lok Sabha and assented to by the President:—
  - 1. The Cable Television Networks (Regulation) Bill, 1995

<sup>\*</sup> The Annual Report was laid on the Table of the House on the 16th May, 1995.

- 2. The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1995
  - 3. The Cotton Transport Repeal Bill, 1995
  - 4. The National Highways (Amendment) Bill, 1995
  - 5. The National Environment Tribunal Bill, 1995
  - 6. The Constitution (Seventy-seventh Amendment) Bill,

# 5. Report of Business Advisory Committee

SHRI VIDYACHARAN SHUKLA presented the Fifty-second Report of the Business Advisory Committee.

# 6. Report and Minutes of Standing Committee on Railways

SHRI SOMNATH CHATTERJEE presented the Fifteenth Report (Hindi and English versions) of the Standing Committee on Railways (1995-96) on 'Electrification of Railway Lines' and Minutes of the sittings of the Committee relating thereto.

# 7. Reports of the Standing Committee on Science and Technology, Environment and Forests

SHRI OSCAR FERNANDES laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Science and Technology, Environment and Forests:—

- (1) Twenty-seventh Report on the Annual Report (1993-94) of the Department of Scientific & Industrial Research with reference to its R & D programmes in the area of Chemicals; and
- (2) Twenty-eighth Report on the Annual Report (1993-94) of the Department of Electronics with reference to Software Technology Parks; Electronics Hardware Technology Parks (EHTPS); Electronics for Weaker sections including women; Employment potential of Electronics; and Support of the Department of Electronics for Research and Development, particularly with regard to Technology Development Council, National Radar Council and Industrial Promotion.

(Lok Sabha Adjourned at 12.58 p.m. and Reassembled at 2.09 p.m.)

# 8. Demands for Excess Grants (General) 1992-93

SHRI M.V. CHANDRASHEKHAR MURTHY presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (General) for 1992-93.

# 9. Matters Under Rule 377

- (1) Shri Bijoy Krishna Handique raised a matter regarding need to improve the air services in North Eastern region.
- (2) Shri Janardan Prasad Mishra raised a matter regarding need to review the policy of rural electrification and also to provide adequate funds for this purpose.
- (3) Shri Ram Naik raised a matter regarding need for according early approval to Coastal Zone Management Plans of Maharashtra.
- (4) Shri Manjay Lal raised a matter regarding need for creation of a separate Uttarakhand State.
- (5) Shri P. Kumarasamy raised a matter regarding need to sanction adequate funds for protecting Tamil Nadu coastline.
- (6) Shri Mullappally Ramachandran raised a matter regarding need for doubling of railway line between Mangalore and Shornur.
- (7) Shri Prithviraj D. Chavan raised a matter regarding need to start ICDS project in earthquake hit Satara and Sangli districts of Maharashtra.

# 10. Government Bills-Passed

- \*(i) The Union Duties of Excise (Distribution) Amendment Bill, 1995.
- \*(ii) The Additional Duties of Excise (Goods of Special Improtance) Amendment Bill, 1995.

Time taken: 4 hours 07 mts.

Discussion on the motions for consideration of the Bills viz (i) The

Discussed together

Union Duties of Excise (Distribution) Amendment Bill, 1995 and (ii) The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1995, moved by Shri M.V. Chandrashekhar Murthy on 31 July, 1995, continued:—

The following Members took part in the Combined debate:-

- (1) Shri Ramesh Chennithala
- (2) Shri Hari Kishore Singh
- (3) Prof. Susanta Chakraborty
- (4) Shri Kashiram Rana
- (5) Shri Devendra Prasad Yadav
- (6) Shri Ramashray Prasad Singh
- (7) Shri Mohan Singh (Deoria)
- (8) Prof. Rasa Singh Rawat
- (9) Shri Braja Kishore Tripathy
- (10) Shri Mohan Rawale
- (11) Shri Anna Joshi

Shri M.V. Chandrashekhar Murthy replied to the combined debate.

(i) The motion for consideration of the Union Duties of Excise (Distribution) Amendment Bill, 1995 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

An Amendment for insertion of New Clause 5 was adopted.

New Clause 5 was also adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri M.V. Chandrashekhar Murthy.

The motion was adopted and the Bill, as amended, was passed.

(ii) The motion for consideration of the Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1995 was adopted and clause-by-clause cosideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

An Amendment for insertion of New Clause 4 was adopted.

New Clause 4 was also adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri M.V. Chandrashekhar Murthy.

The motion was adopted and the Bill, as amended, was passed.

## 11. Government Bill-Under consideration

Time taken: 1 hr. 26 mts.

1

The Workmen's Compensation (Amendment) Bill, 1995, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri P.A. Sangma.

An amendment for reference of the Bill to a Select Committee was moved by Shri George Fernandes.

The following members took part in the debate:-

- (1) Shri Virender Singh
- (2) Shri Basudeb Acharia
- (3) Shri A. Charles
- (4) Shri George Fernandes (Speech unfinished)

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 2nd August, 1995)

R.C. BHARDWAJ, Secretary-General.

#### LOK SABHA

# BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, August 2, 1995/Sravana 11, 1917 (Saka)

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No. 380

#### 11 A.M.

## 1. Starred Questions

Starred Question Nos. 41—44 were orally answered. Replies to Starred Question Nos. 45—60 were laid on the Table.

#### 2. Unstarred Ouestions

Replies to Unstarred Questions Nos. 398—536 were laid on the Table.

(Lok Sabha adjourned at 12.58 P.M. and re-assembled at 2.06 P.M.)

# 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Vohra Committee Report (Hindi version only).
- (2) A copy of the Newsprint (Regulation of Production and Distribution) Order, 1995 (Hindi and English versions) published in Notification No. S.O. 570(E) in Gazette of India dated the 23rd June, 1995, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
  - (3) A copy each of the following papers (Hindi and English versions) under article 323(1) of the Constitution:—
    - (i) Forty-Fourth Annual Report of the Union Public Service Commission for the year 1993-94.
    - (ii) Memorandum explaining the reasons for non-acceptance of

<sup>\*</sup>English version of the Report was laid on the Table on the 1st August, 1995.

the advice of the Union Public Service Commission referred to in Chapter VIII of the above report.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-sections (2) of section 3 of the All India Services Act, 1951:—
  - (i) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 1995 published in Notification No. G.S.R. 90 in Gazette of India dated the 4th March, 1995.
  - (ii) The Indian Police Service (Pay) Amendment Rules, 1995 published in Notification No. G.S.R. 91 in Gazette of India dated the 4th March, 1995.
- (6) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth, Ninth and Tenth Lok Sabha:—

(1) Statement No. XXXIX-Ninth Session, 1987	Eighth Lok
	Sabha
(2) Statement No. XXVI-Sixth Session, 1990	Ninth Lok Sabha
(3) Statement No. XXIV-First Session, 1991	)
(4) Statement No. XXIV-Third Session, 1992	
(5) Statement No. XXII-Fourth Session, 1992	
(6) Statement No. XIX-Fifth Session, 1992	Tenth Lok
(7) Statement No. XVIII-Sixth Session, 1993	Sabha
(8) Statement No. XIV-Seventh Session, 1993	
(9) Statement No. XIII-Eighth Session, 1993	
(10) Statement No. XI-Ninth Session, 1994	1
(11) Statement No. VI-Eleventh Session, 1994	İ
(12) Statement No. IV-Twelfth Session, 1994	-
(13) Statement No. II-Thirteenth Session, 1995.	J

# 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 1st August, 1995, Rajya Sabha agreed without any

amendment to the Recovery of Debts Due to Banks and Financial Institutions (Amendment) Bill, 1995, passed by the Lok Sabha on the 30th May, 1995.

# 5. Motion for Election to Committee

Shri Paban Singh Ghatowar moved the following motion:—

"That in pursuance of Section 7(2)(f) of the Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misuse) Act, 1994 the members of this House do proceed to elect, in such manner as the Speaker may direct, two female members from among themselves, to serve as members of the Central Supervisory Board, subject to other provisions of the said Act."

The motion was adopted.

# 6. Calling Attention

Shri Chandrajeet Yadav called the attention of the Minister of Agriculture to the situation arising out of drought and flood in several parts of the country and the steps taken by the Government in regard thereto.

The Minister of State in the Ministry of Agriculture made a statement in regard thereto.

# 7. Motion regarding Fifty-second Report of Business Advisory Committee

Shri Mukul Wasnik moved the following motion:-

"That this House do agree with the Fifty-second Report of the Business Advisory Committee presented to the House on the 1st August, 1995, excluding Item Nos. (1) and (2) of paragraph 2 of the Report since disposed of by the House."

The motion was adopted.

#### 8. Matters Under Rule 377

1. Shri Gopi Nath Gajapathi raised a matter regarding need for early conversion of Naupada-Parlakhemundi-Gunupur narrow gauge railway line in South Eastern Railway.

- 2. Smt. Santosh Chowdary raised a matter regarding need to restore train between Nawanshehre and Rahoan in Punjab.
- 3. Shri Khelan Ram Jangde raised a matter regarding need to restart local train running between Bilaspur and Shahdol in M.P.
- 4. Maj. Gen. (Retd.) Bhuwan Chandra Khanduri raised a matter regarding need to retain O.N.G.C. office in Dehradoon, U.P.
- 5. Shri Asht Bhuja Prasad Shukla raised a matter regarding need for expeditious development of historical remains at Tameshwar Nath, Khalilabad and Kopia in U.P.
- 6. Shri Premchand Ram raised a matter regarding need for construction of a dam on river Kosi in Navada district in Bihar to check erosion caused by it.
- 7. Shri Ramashray Prasad Singh raised a matter regarding need to increase the royalty on coal being given to Bihar.
- 8. Shri V.S. Vijayaraghavan raised a matter regarding need to take steps for early return of Indian labourers detained in labour camp in Abudhabi and to provide compensation to them.

# 9. Government Bill-Under consideration

The Workmen's Compensation (Amendment) Bill, 1995, as passed by Rajya Sabha.

Time taken: 3 hrs. 47 mts.

Discussion on the motion for consideration of the Bill moved by Shri P.A. Sangma and an amendment thereto moved on the 1st August, 1995, continued.

The following members took part in the debate:-

- (1) Shri George Fernandes
- (2) Shri C. Sreenivaasan
- (3) Shri Sriballav Panigrahi
- (4) Shri Chhedi Paswan
- (5) Shri Dau Dayal Joshi
- (6) Shri Ramesh Chennithala
- (7) Shri G.M.C. Balayogi
- (8) Shri Ramashray Prasad Singh
- (9) Dr. Ramkrishna Kusmaria

# (10) Shri Ram Kripal Yadav (Speech unfinished)

The discussion was not concluded.

# \*10. Statement by Minister

The Minister of Home Affairs made a statement clarifying certain matter pertaining to the Vora Committee Report.

He also laid on the Table a copy of the above statement (English versions only).

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd August, 1995)

R.C. BHARDWAJ, Secretary-General.

<sup>\*</sup> At 5.51 P.M.

#### LOK SABHA

# BULLETIN—PART I (Brief Record of Proceedings)

Thursday, August 3, 1995/Sravana 12, 1917 (Saka)

No. 381

11 A.M.

# 1. Starred Questions

Starred Question Nos. 61—64 were orally answered. Replies to Starred Question Nos. 65—80 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 537—729 were laid on the Table.

3. Submissions by Members regarding problems faced by major Public Sector Undertakings (PSUs)

The following Members made submissions regarding problems faced by major Public Sector Undertakings:—

- (1) Shri Somnath Chatterjee
- (2) Shri Atal Bihari Vajpayec
- (3) Shri Sharad Yadav
- (4) Shri Indrajit Gupta
- (5) Shri Chandra Shekhar
- (6) Shri A.K. Panja
- (7) Shri Sontosh Mohan Dev
- (8) Shri K. Karunakaran

(Lok Sabha adjourned at 1.41 P.M. and re-assembled at 2.52 P.M.)

# 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Governors (Allowances and Privileges) (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 538(E) in Gazette of India dated the 6th July, 1995, under sub-section (3) of section 13 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.
- (2) A copy of the Cable Television Networks (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 453(E) in Gazette of India dated the 29th May, 1995, under sub-section (3) of section 22 of the Cable Television Networks (Regulation) Act, 1995.
- (3) A copy of the Order (Hindi and English versions) published in Chandigarh Administration Gazette dated the 22nd April, 1995 regarding extention of period of holding elections to the Panchayat Samitis and Zila Parishad in the Union Territory, Chandigarh by another six months commencing from the 23rd April, 1995, under subsection (2) of section 223 of the Punjab Panchayati Raj Act, 1994.

# 5. Report and Minutes of Standing Committee on Communications

Kumari Vimla Verma presented the Twenty-second Report (Hindi and English versions) of the Standing Committee on Communications on the Indian Telegraph (Amendment) Bill, 1995 relating to the Ministry of Communications and the Minutes of the Sittings of the Committee relating thereto.

# 6. Motion regarding Joint Committee on Offices of Profit

Shri Chiranji Lal Sharma moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha, in accordance with the system of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Shri S.K.T. Ramachandran from Rajya Sabha and do communicate to this House the name of the member so elected by Rajya Sabha to the Joint Committee."

The motion was adopted.

#### 7. Matters Under Rule 377

- (1) Shri Surya Narain Yadav raised a matter regarding need for construction of a bridge on river Kosi in North Bihar.
- (2) Shri Sriballav Panigrahi raised a matter regarding need to set up Western Orissa Development Council.
- (3) Shri Manphool Singh raised a matter regarding need for conversion of metre gauge railway line between Suratgarh and Hanumangarh into broad gauge.
- (4) Shri P.P. Kaliaperumal raised a matter regarding need for early payment of compensation to the people whose land was acquired by Neyveli Lignite Corporation.
- (5) Dr. Parshuram Gangwar raised a matter regarding need for construction of a bridge on river Sharda in Pilibhit, U.P.
- (6) Shri Ram Pujan Patel raised a matter regarding need to strictly enforce prohibition.
- (7) Shri Surendra Pal Pathak raised a matter regarding need to set up a research centre at Shahabad town in U.P. to encourage production of Petroleum from plants.
- (8) Shri Venkateswara D. Rao raised a matter regarding need to provide financial assistance to the Government of Andhra Pradesh for continuance of various subsidized rice schemes.

#### 8 Government Bill—Passed

The Workmen's Compensation (Amendment) Bill, 1995, as passed by Rajya Sabha.

Time taken: 7 hrs. 17 mts.

Discussion on the motion for consideration of the Bill moved by Shri P.A. Sangma and an amendment thereto moved on the 1st August, 1995, continued:—

The following members took part in the debate:—

- (1) Shri Ram Kripal Yadav
  - (2) Shri Syed Shahabuddin

- (3) Shri Chitta Basu
- (4) Shri Bandaru Dattatraya
- (5) Shri N. Dennis
- (6) Shri Mohan Rawale
- (7) Shri Sivaji Patnaik
- (8) Shri Braja Kishore Tripathy
- (9) Shri Prabhu Dayal Katheria
- (10) Shri Kamla Mishra Madhukar
- (11) Shri Ajoy Mukhopadhyay
- (12) Shri C.K. Kuppuswamy
- (13) Shri Girdhari Lal Bhargava
- (14) Shri Yaima Singh Yumnam
- (15) Shri Satya Deo Singh
- (16) Shri Satyanarayan Jatiya

Shri P.A. Sangma replied to the debate.

An amendment for reference of the Bill to a Select Committee moved by Shri George Fernandes was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 16 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P.A. Sangma.

The motion was adopted and the Bill was passed.

6.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 4th August, 1995)

R. C. BHARDWAJ, Secretary-General.

# LOK SABHA

#### **BULLETIN—PART I**

(Brief Record of Proceedings)

Friday, August 4, 1995/Sravana 13, 1917 (Saka)

No. 382

11 A.M.

## 1. Starred Ouestions

Starred Question Nos. 81 and 83 were orally answered. Replies to Starred Question Nos. 82, 84—100 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 730—959 were laid on the Table.

3. Felicitations to the team of Doctors in All India Institute of Medical Sciences for doing successful Heart-Transplantation Surgery

Sarvashri Atal Bihari Vajpayce, Gulam Nabi Azad, Somnath Chatterjee and the Speaker on behalf of the House, congratulated Dr. P. Venugopal of All India Institute of Medical Sciences, New Delhi and his team for their achievement in successfully performing heart transplantation in India.

(Lok Sabha adjourned at 1.35 P.M. and re-assembled at 2.42 P.M.)

# 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Notification No. S.O. 967 (Hindi and English versions) published in Gazette of India dated the 20th March, 1995 seeking to add one more item to the First Schedule to the Industrial Disputes Act, 1947, under sub-section (3) of section 40 of the said Act.
- (2) A copy of the Spices Board (Registration of Exporters) (Amendment) Regulations, 1995 (Hindi and English versions) published in Notification No. F.No.MD/L&R/01/92-94 in Gazette of India dated the 29th April, 1995, under section 40 of the Spices Board Act, 1986.

- (3) A copy of the Public Debt (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 469(E) in Gazette of India dated the 2nd June, 1995, under sub-section (3) of section 28 of the Public Debt Act, 1944.
- (4) A copy of the Post Office Recurring Deposit (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 413(E) in Gazette of India dated the 19th May, 1995, under sub-section (3) of section 15 of the Government Savings Bank Act, 1873.
- (5) A copy of the Notification No. S.O. 467(E) (Hindi and English versions) published in Gazette of India dated the 25th May, 1995 notifying that the subscriptions made to the Public Provident Fund and balances at the credit of the subscribers shall bear interest at the rate of Twelve per cent per annum during the year 1995-96, issued under section 5 of the Public Provident Fund Act, 1968.
- (6) A copy of the Debts Recovery Appellate Tribunal (Procedure) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 815(E) in Gazette of India dated the 16th November, 1994, under sub-section (3) of section 36 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 490(E) published in Gazette of India dated the 8th June, 1995 together with an explanatory memorandum prescribing the norms of wastage admissible in the manufacture of gold, silver and platinum jewellery articles, in the 100 percent Export Oriented Units located in specified Export Processing Zones and the Special Export Oriented Complex, Jhandewalan, New Delhi.
  - (ii) G.S.R. 491(E) published in Gazette of India dated the 8th June, 1995 together with an explanatory memorandum seeking to remove the restrictions on the imports of gold of 0.999 fineness and office equipments to prescribe norms of

wastage admissible in the manufacture of gold, silver and platinum jewellery articles and to provide for the manner of recovery of gold from scrap, dust or sweepings of gold, in 100 percent Export Oriented Units.

- (iii) G.S.R. 498(E) published in Gazette of India dated the 12th June, 1995 together with an explanatory memorandum seeking to relax the conditions of customs duty free import of office equipment, spare and consumables thereof by units under the 100 percent Export Oriented Undertakings Scheme by removing the requirement of a recommendation/approval of the Board of Approvals for such import.
- (iv) G.S.R. 539(E) published in Gazette of India dated the 6th July, 1995 together with an explanatory memorandum seeking to extend the facility of dutyfree imports to units operating under customs bond procedures, for the purposes of carrying out testing, calibration or maintenance (including servicing) of articles meant for re-export.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
  - (i) G.S.R. 477(E) published in Gazette of India dated the 2nd June, 1995 together with an explanatory memorandum regarding exemption from Central Excise duty on clearances of goods manufactured by exporting Units, under the 100 percent Export Oriented Undertaking Scheme.
  - (ii) The Central Excise (Tenth Amendment) Rules, 1995 published in Notification No. G.S.R. 549(E) in Gazette of India dated the 14th July, 1995 together with an explanatory memorandum.
- (9) A copy of the Securities and Exchange Board of India (Procedure for holding inquiry and imposing penalties by adjudicating officer) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 541(E) in Gazette of India dated the 10th July, 1995, under section 31 of the Securities and Exchange Board of India Act, 1992.

# 5. Report of Committee on Absence of Members from the Sitting of the House

Dr. Kartikeswar Patra presented the Tenth Report (Hindi and English versions) of the Committee on absence of Members from the sittings of the House

# 6. Report and Minutes of Standing Committee on Railways

Shri Dileep Singh Bhuria presented the Sixteenth Report (Hindi and English versions) of the Standing Committee on Railways (1995-96) on 'Requirement, Procurement and Utilisation of Wagons by Indian Railways' and Minutes of the sittings of the Committee relating thereto.

# 7. Report of the Committee on Home Affairs

Prof. M. Kamson laid on the Table a copy (Hindi and English versions) of the Twentieth Report of the Committee on Home Affairs on the Working of the Union Public Service Commission (U.P.S.C.).

# 8. Statements by Ministers

- \*(1) The Minister of Power made a statement regarding repudiation of Phase-I and cancellation of Phase-II of the Dabhol Power Project by Government of Maharashtra.
- (2) The Minister of Agriculture made a statement regarding price policy for Kharif crops of 1995-96 season.
- (3) The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 7th August, 1995.

## 9. Government Bill-Under consideration

The Maternity Benefit (Amendment) Bill, 1995 as passed by Rajya Sabha.

Time allotted 1 hr.
Time taken 35 mts.
Balanee 25 mts.

<sup>\*</sup> At 12.47 P.M.

The motion for consideration of the Bill was moved by Shri Paban Singh Ghatowar.

The following members took part in the debate:—

- (1) Shri V. Dhananjaya Kumar
- (2) Shri K.D. Sultanpuri
- (3) Prof. Malini Bhattacharya
- (4) Smt. Saroj Dubey (Speech unfinished)

The discussion was not concluded.

#### 10. Private Members' Bill-Introduced

- (1) The payment of Pension to Senior Citizens Bill, 1994 by Shri Venkateswara D. Rao.
- (2) The Constitution (Amendment) Bill, 1994 (Amendment of Tenth Schedule) by Shri Venkateswara D. Rao.
- (3) The Uniform Education Bill, 1994 by Shri Venkateswara D. Rao.
- (4) The Declaration of Assets by Ministers and Members of Parliament Bill, 1994 by Shri Venkateswara D. Rao.
- (5) The Sugar Development Fund (Amendment) Bill, 1995 (Insertion of new section 6A, etc.) by Shri Uttamrao Deorao Patil.
- (6) The Prevention of Female Infanticide Bill, 1995 by Shri Mohan Singh (Deoria)

#### 11. Private Member's Bill-Under Consideration

The Constitution (Amendment) Bill, 1992 (Insertion of new articles 330A and 330B, etc.) by Shri K.P. Reddaiah Yadav.

Shri K.P. Reddaiah Yadav concluded his speech on the motion for Consideration of the Bill moved by him on the 19th May, 1995.

The following Members took part in the debate:-

- (1) Shri Chandrajeet Yadav
- (2) Shri Mohan Singh (Deoria)
- (3) Prof. Rasa Singh Rawat
- (4) Shri Santosh Kumar Gangwar
- (5) Shri Kamla Mishra Madhukar
- (6) Shri K.V.R. Chowdary

- (7) Shri Syed Shahabuddin
- (8) Shri Devendra Prasad Yadav (Speech Unfinished)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 7th August, 1995)

R.C. BHARDWAJ, Secretary-General.

# LOK SABHA

## **BULLETIN—PART I**

(Brief Record of Proceedings)

Monday, August 7, 1995/Sravana 16, 1917 (Saka)

#### No. 383

#### 11.04 A.M.

## 1. Starred Questions

Starred Question Nos. 101, 102, 104 and 105 were orally answered. Replies to Starred Question Nos. 103 and 106—120 were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Question Nos. 960—1179 were laid on the Table.

# 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act. 1963:—
  - (1) G.S.R. 417(E) published in Gazette of India dated the 23rd May, 1995 approving the Visakhapatnam Port Trust (Licensing of Stevedores and Allied Matters) (First Amendment) Regulations, 1994.
  - (2) G.S.R. 420(E) published in Gazette of India dated the 24th May, 1995 approving the Visakhapatnam Port Trust Dock (Amendment) Regulations, 1994.
  - (3) G.S.R. 522(E) published in Gazette of India dated the

27th June, 1995 approving the Kandla Port Trust (Licensing of Stevedores) (Amendment) Regulations, 1994.

- (4) G.S.R. 545(E) published in Gazette of India dated the 12th July, 1995 approving the Bombay Port Trust (Forms and Manner in which contract shall be made) (Amendment) Regulations, 1995.
- \*(2) A copy of the statement (Hindi and English versions) on the Crime Situation in the Country.

# 4. Leave of absence

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:—

1. Shri Probin Deka	24 April 1995 to 3 June 1995
2. Shri Rajaram S. Mane	31 July 1995 to 17 August 1995
3. Shri R. Jeevarathinam	31 July 1995 to 14 August 1995
4. Shri Shyam Lal Kamal	31 July 1995 to 25 August 1995
5. Kum. Uma Bharti	31 July 1995 to 25 August 1995

# 5. Report of the Committee on Home Affairs

Shri Kirip Chaliha laid on the Table a copy (Hindi and English versions) of the Twenty-first Report of the Committee on Home Affairs on the Hire-Purchase (Amendment) Bill, 1989.

# 6. Supplementary Demands for Grants (General)-1995-96

Shri Manmohan Singh presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of Budget (General) for 1995-96.

Laid at 5.10 P.M.

# 7. Matters Under Rule 377

- (1) Shri K.D. Sultanpuri raised a matter regarding need to clear the hydel power projects of Himachal Pradesh.
- (2) Shri Surya Narain Yadav raised a matter regarding need for early completion of road between Darbhanga and Forbesganj in border district of Saharsa, Bihar.
- (3) Maj. Gen. (Retd.) Bhuwan Chandra Khanduri raised a matter regarding need to find a permanent solution to the problem of potable water in hilly areas of U.P. especially in Pauri and Chamoli districts.
- (4) Shri Upendra Nath Verma raised a matter regarding need to stop acquisition of villages of Palamu, Chatra and Gaya districts of Bihar for the use of the army.
- (5) Shri Dau Dayal Joshi raised a matter regarding need to ensure availability of Natural Gas to Rajasthan on priority basis for setting up gas based power houses.
- (6) Shri Jitender Nath Das raised a matter regarding need to provide STD facility at Mynaguri block headquarter in Jalpaiguri district.

#### 8. Government Bill-Passed

The Maternity Benefit (Amendment) Bill, 1995 as passed by Rajya Sabha.

Time taken 2 hrs. 31 mts.

Discussion on the motion for consideration of the Bill moved by Shri Paban Singh Ghatowar on the 4th August, 1995, continued:—

The following members took part in the debate:—

(1) Smt. Saroj Dubey

(Lok Sabha adjourned at 1.04 P.M. to meet again at 2 P.M. At 2.11 P.M., Secretary-General announced that since there was no quorum, the Deputy Speaker had directed that Lok Sabha would meet at 2.25 P.M. Accordingly, the House re-assembled at 2.28 P.M.)

- (2) Dr. Vasant N. Pawar
- (3) Shri Syed Shahabuddin
- (4) Smt. Geeta Mukherjee
- (5) Shri Kadambur M.R. Janardhanan
- (6) Smt. Sumitra Mahajan

- (7) Shri Yaima Singh Yumnam
- (8) Dr.(Prof.) Girija Devi
- (9) Smt. Dil Kumari Bhandari
- (10) Shri Dau Dayal Joshi
- (11) Shri Girdhari Lal Bhargava

Shri Paban Singh Ghatowar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Paban Singh Ghatowar.

The motion was adopted and the Bill was passed.

## 9. Motion

Time allotted:— 4 hours
Time taken 1 hrs. 10 mts.
Balance 2 hrs. 50 mts.

Shri Balram Jakhar moved the following motion:-

"That this House do consider the 'Draft Agriculture Policy Resolution (as modified)', laid on the Table of the House on 14 May. 1993."

The following members took part in the debate:—

- (1) Shri Amar Pal Singh
- (2) Shri V.S. Vijayaraghavan
- (3) Shri B.N. Reddy
- (4) Shri Umrao Singh

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th August, 1995)

R.C. BHARDWAJ, Secretary-General.

#### LOK SABHA

#### **BULLETIN—PART I**

(Brief Record of Proceedings)

Tuesday, August 8, 1995/Sravana 17, 1917 (Saka)

#### No. 384

#### 11 A.M.

# 1. Starred Questions

Starred Question Nos. 121—125 were orally answered. Replies to Starred Question Nos. 126—140 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 1180—1409 were laid on the Table.

## 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 1993-94, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 1993-94.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English

versions) of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 1993-94, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 1993-94.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the statement (Hindi and English versions) indicating the results of market loans issued during the year 1995-96.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 43 of the Central Agricultural University Act, 1992:—
  - (1) Notification No. VC/CAU/14(ESTABLISH)/93 (No. 7 of 1994) published in Gazette of India dated the 8th April, 1995 approving the First Ordinance regarding the award of Junior Fellowships and Gold Medals to the students of the Central Agricultural University, Imphal made by the Vice Chancellor of the Central Agricultural University, Imphal.
  - (2) Notification No.VC/CAU/14/(ESTABLISH)/93 (No. 8 of 1994) published in Gazette of India dated the 8th April, 1995 approving the First Ordinance regarding the conditions of residence of Students of the Central Agricultural University made by the Vice-Chancellor of the said University.
  - (3) Notification No. VC/CAU/14(ESTABLISH)/93 (No. 1 of 1995) published in Gazette of India dated the 15th April, 1995 approving the making of First Ordinance regarding the Establishment and management of a college of Veterinary Science at Selesih in Mizoram under Central Agricultural University, Imphal.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College,

Tiruchirappalli, for the year 1993-94, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Tiruchirappalli, for the year 1993-94.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 1993-94.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 1993-94, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science, Bangalore, for the year 1993-94.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1993-94, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhabhai Regional College of Engineering and Technology, Surat, for the year 1993-94.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training, (Northern Region) Kanpur, for the year 1993-94, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of apprenticeship Training (Northern Region) Kanpur, for the year 1993-94.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 1993-94.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 1993-94 together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Book Trust, India, New Delhi, for the year 1993-94.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (4) Report and Minutes of Standing Committee on Labour and Welfare

Smt. Chandra Prabha Urs presented the Fifteenth Report (Hindi and English versions) of the Standing Committee on Labour and Welfare on the Trade Unions (Amendment) Bill, 1994 and Minutes of the sitting of the Committee relating thereto.

# 5. Report of the Committee on Home Affairs

Shri Saifuddin Choudhury laid on the Table a copy (Hindi and English versions) of the Twenty-second Report of the Committee on Home Affairs on the Pondicherry (Administration) Amendment Bill, 1995.

# 6. Statements by Ministers

- (1) The Minister of State of the Ministry of Commerce made a statement regarding recently concluded services negotiations under the World Trade Organisation.
- (2) The Minister of State in the Ministry of Human Resource Development (Deptt. of Women and Child Development) made a statement regarding the SAARC Ministerial meeting on Women held at Dhaka on 29 and 30 July, 1995.

She also laid on the Table a copy of (Hindi and English versions) the Dhaka Resolution on Women adopted at the SAARC Ministerial Meeting on Women: Towards the Fourth World Conference on Women in Beijing.

#### 7. Motion for Election to Committee

Sqn. Ldr. Kamal Chaudhry moved the following motion:

"That the members of this House do proceed to elect in the manner required by sub-rulc(3) of Rule 254 read with sub-rulc(1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Undertakings for the unexpired portion of the term of the Committee vice Shri Vilas Muttemwar resigned from the Committee."

The motion was adopted.

# 8. Cancellation/Fixation of Sittings

The Minister of Parliamentary Affairs informed that at the meeting of Speaker with Leaders of Parties/Groups held on the 7th August, 1995, it was decided that sittings of the House fixed on Friday, 11 August and Monday, 14 August, 1995 might be cancelled. It was also decided that in lieu thereof the House might sit on Saturday, 26 August, 1995.

The House agreed.

#### 9. Matters Under Rule 377

(1) Shri K.M. Mathew raised a matter regarding need to take steps to safeguard the interests of cardamom growers.

- (2) Smt. Santosh Chowdary raised a matter regarding need to provide better postal services at Palahi town in Punjab.
- (3) Shri Jagmeet' Singh Brar raised a matter regarding need to waive loans granted to Punjab to control terrorism.
- (4) Shri P.P. Kalia Perumal raised a matter regarding need to take steps to increase the installed crushing capacity of the existing sugar mills and issue letters of intent for setting up more new sugar mills particularly in Tamil Nadu.
- (5) Shri Asht Bhuja Prasad Shukla raised a matter regarding need to declare Kampear-Basti, Bansi-Bidharghat, Sikariganj-Ramjanki Marg and Walterganj-Ayodhya in U.P. as National Highways.
- (6) Shri Girdhari Lal Bhargava raised a matter regarding need to increase the amount given to Rajasthan for developmental activities in SC/ST dominated villages and also lift restrictions imposed on its use.
- (7) Shri Sukhdev Paswan raised a matter regarding need to provide interest free loans to unemployed youth under self-employment schemes.
- (8) Shri Sanat Kumar Mandal raised a matter regarding need to resolve the dispute between shipping agents and Calcutta Port Trust early.

#### 10. Motion

Time allotted: 4 hours Time taken: 6 hrs. 56 mts.

Further discussion on the following motion moved by Shri Balram Jakhar on 7 August, 1995 continued:—

"That this House do consider the 'Draft Agriculture Policy Resolution (as modified)', laid on the Table of the House on 14 May, 1993."

The following members took part in the debate:—

- (1) Shri Sobhanadreeswara Rao Vadde
- (2) Shri Sukhdev Paswan

(Lok Sabha adjourned at 1.44 P.M. and re-assembled at 2.50 P.M.)

- (3) Shri Prataprao B. Bhosale
- (4) Shri Bhogendra Jha
- (5) Shri Nitish Kumar
- (6) Prof. Ashokrao Anandrao Deshmukh
- (7) Shri Rajveer Singh
- (8) Shri Bhupinder Singh Hooda
- (9) Shri Kadambur M.R. Janardhanan
- (10) Shri Devendra Prasad Yadav

The discussion was not concluded

# \*11. Report of the Business Advisory Committee

Shri Mallikarjun presented the Fifty-third Report of Business Advisory Committee.

7.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th August, 1995)

R.C. BHARDWAJ, Secretary-General.

<sup>\*</sup> At 6.20 P.M.

#### LOK SABHA

#### BULLETIN-PART I

(Brief Record of Proceedings)
Wednesday, August 9, 1995/Sravana 18, 1917 (Saka)

No. 385

#### 11 A.M.

#### 1. Obituary Reference

The Speaker made reference to the passing away of Chaudhary Sunder Singh who was a member of Seventh and Eighth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

#### 2. Starred Question

Starred Question Nos. 141 and 143 were orally answered. Replies to Starred Question Nos. 142 and 144—160 were laid on the Table.

#### 3. Unstarred Ouestions

Replies to Unstarred Question Nos. 1410—1471 and 1473—1583 were laid on the Table.

## 4. Resolution—Adopted

The Speaker placed the following Resolution before the House which was adopted unanimously:—

"THIS HOUSE

Recalls the tragedy of the atomic bombing of Hiroshima and Nagasaki 50 years ago;

Reiterates its deep sympathy for the innocent victims of that horrific attack;

Express its admiration for the courage and will of the survivors who

overcame their suffering to build a new future;

Further Recalls Mahatma Gandhi's words "I regard the employment of the atomic bomb for the wholesale destruction of men, women and children as the most diabolical use of science";

Believes that the existence of nuclear weapons pose the greatest threat to the survival of humanity;

Regrets that despite the end of the Cold War, the spectre of a nuclear holocaust continues to threaten humanity;

Convinced that global nuclear disarmament is the only effective guarantee for preventing a nuclear was and strengthening international peace and security;

Reaffirms the continuing validity of the Action Plan for the establishment of a nuclear-weapon-free and non-violent world order presented in 1988 by Prime Minister Rajiv Gandhi;

On Behalf of the People of India,

### Firmly Resolves that

The tragedy of Hiroshima and Nagasaki must never be repeated either by human design or accident;

## And Pledges that

India will continue its efforts, along with other countries, towards achieving the lasting and complete elimination of all nuclear weapons."

# 5. Reference by Speaker

The Speaker made a reference to the 53rd anniversary of the 'Quit India' Movement launched on that day in 1942 under the leadership of Mahatma Gandhi and paid homage to the martyrs who sacrificed their lives for the freedom of the motherland.

## 6. Papers Laid on the Table

## The following papers were laid on the Table:-

- (1) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Payment of Bonus (Amendment) Ordinance, 1995.
  - (2) A copy each of the following Notifications (Hindi and English

versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (1) The Indian Police Service (Fixation of Cadre Strength)
  Second Amendment Regulation, 1995 published in
  Notification No. G.S.R. 176 in Gazette of India dated the
  15th April, 1995.
- (2) The Indian Police Service (Pay) Second Amendment Rules, 1995 published in Notification No. G.S.R. 177 in Gazette of India dated the 15th April, 1995.
- (3) G.S.R. 213 in Gazette of India dated the 29th April, 1995 containing corrigendum to the Notification No. G.S.R. 513 dated the 22nd October, 1994.
- (4) The Indian Administrative Service (Appointment by Promotion) First Amendment Regulations, 1995 published in Notification No. G.S.R. 548(E) in Gazette of India dated the 14th July, 1995.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Cancer Centre, Trivendrum, for the year 1993-94, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Cancer Centre, Trivendrum, for the year 1993-94.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 1993-94, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmacy Council of India, New Delhi, for the year 1993-94.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Lala Ram Sarup Institute of

Tuberculosis and Allied Diseases, New Delhi, for the year 1993-94, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lala Ram Sarup Institute of Tuberculosis and Allied Diseases, New Delhi, for the year 1993-94.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 1993-94, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dental Council of India, New Delhi, for the year 1993-94.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

## 7. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 8th August, 1995, Rajya Sabha passed the Payment of Bonus (Amendment) Bill, 1995.

# 8. Bill Passed by Rajya Sabha-Laid on the Table

The Payment of Bonus (Amendment) Bill, 1995.

# 9. Report of the Committee on Private Members' Bills and Resolutions

SHRI SANT RAM SINGLA presented the Forty-fourth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

# 10. Report of the Public Accounts Committee

SHRI RAM NAIK presented the Hundred and Fourth Report (Hindi and English versions) of the Public Accounts Committee (10th Lok Sabha) on 'Modvat scheme — Fraudulent availment of credits'.

## 11. Report and Minutes of Standing Committee on Communications

SHRI PAWAN KUMAR BANSAL presented the following Reports (Hindi and English versions) of the Standing Committee on Communications relating to the Ministry of Information & Broadcasting and the Minutes of the Sittings of the Committee relating thereto:

- (1) Twentieth Report on Action Taken by the Government on the Recommendations contained in the Ninth Report of the Standing Committee on Communications on Films Division.
- (2) Twenty First Report on Action Taken by the Government on the Recommendations contained in the Tenth Report of the Standing Committee on Communications on National Centre of Films for Children and Young People.

# 12. Motion regarding Fifty-third Report of the Business Advisory Committee

SHRI PAWAN KUMAR BANSAL moved the following motion:—

"That this House do agree with the Fifty-third Report of the Business Advisory Committee presented to the House on the 8th August, 1995."

The motion was adopted.

#### 13. Matters under Rule 377

- 1. Dr. Vishwanatham Kanithi raised a matter regarding need to rectify anomalies in providing housing benefits to SCST and other backward classes under Indira Awas Yojna.
- Shri Khagapati Pradhani raised a matter regarding need to bring a legislation to extend Panchayati Raj Act to the Scheduled Areas.
- 3. Shri K.H. Muniyappa raised a matter regarding need to clear the project for exploration of Kolar Gold Fields in Karnataka.
- 4. Shri Mullappally Ramachandran raised a matter regarding need to develop Azhikkal Port in Cannanore district, Kerala as an all weather port.

- 5. Shri Santosh Kumar Gangwar raised a matter regarding need to ensure regular supply of diesel and kerosene to Bareilly, U.P.
- 6. Prof. Prem Dhúmal raised a matter regarding need to remove anomalies in one time increase in Pension Scheme of retired Defence personnel.
- Smt. Dil Kumari Bhandari raised a mater regarding need to provide financial assistance to State Government of Sikkim for setting up more open schools with Nepali as a medium of instruction.
- 8. Prof. (Dr.) S.P. Yadav raised a matter regarding need to improve telecommunication facilities in Sambhal Parliamentary Constituency, U.P.

#### 14 Motion

time taken 12 hrs. 15 mts.

Further discussion on the following motion moved by Shri Balram Jakhar on 7 August, 1995 continued:—

"That this House do consider the 'Draft Agriculture Policy Resolution (as modified)', laid on the Table of the House on 14 May, 1993."

The following members took part in the debate:—

- (1) Shri A. Venkata Reddy
- (2) Shri Rajnath Sonkar Shastri
- (3) Shri Yaima Singh Yumnam
- (4) Shri Shiv Raj Singh Chauhan
- (5) Shri Anantrao Deshmukh
- (6) Shri Zainal Abedin
- (7) Smt. D.K. Thara Devi Siddhartha
- (8) Shri S. Mallikarjunaiah
- (9) Shri Ram Prasad Singh
- (10) Shri Hari Kishore Singh
- (11) Shri Mohan Rawale
- (12) Dr. Kartikeswar Patra

- (13) Shri Lakshman Singh
- (14) Shri Ram Nagina Mishra
- (15) Shri Vishwa Nath Shastri
- (16) Shri P.C. Thomas
- (17) Shri P.C. Chacko
- (18) Shri Anadi Charan Das
- (19) Shri Venkateswarlu Ummareddy
- (20) Shri Chattrapal Singh
- (21) Shri Brij Bhushan Sharan Singh
- (22) Shri Anand Ratna Maurya
- (23) Shri Shyam Bihari Misra
- (24) Shri Kamla Mishra Madhukar
- (25) Shri Satya Deo Singh

Shri Balram Jakhar replied to the debate.

The discussion was concluded.

#### 15. Government Bill-Under Consideration.

The Indian Telegraph (Amendment) Bill, 1995

Time allotted: 2 hours Time Taken: 21 mts.

Balance: 1 hr. 39 mts.

The motion for consideration of the Bill was moved by Shri Sukh Ram.

The discussion was not concluded.

7 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th August, 1995)

R.C. BHARDWAJ, Secretary-General.

#### LOK SABHA

#### **BULLETIN—PART I**

(Brief Record of Proceedings)

Wednesday, August 16, 1995/Sravana 25, 1917 (Saka)

No. 386

#### 11 A.M.

#### 1. Starred Questions

Starred Question Nos. 201, 203, 205 and 207 were orally answered. Replies to Starred Question Nos. 202, 204, 206 and 208—220 were laid on the Table.

Replies to Starred Question Nos. 161—180 and 181—200 listed for the 11th August, 1995 and the 14th August, 1995 were also laid on the Table as the sittings fixed for those days were cancelled.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 2015—2166 were laid on the Table.

Replies to Unstarred Question Nos. 1584—1813 and 1814—2014 listed for the 11th August, 1995 and the 14th August, 1995 were also laid on the Table.

# 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Cement (Quality Control) Order, 1995 (Hindi and English versions) published in Notification No. S.O. 641(E) in Gazette of India dated the 19th July, 1995, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy of the Homoeopathy Central Council (Registration)

Amendment Regulations, 1994 (Hindi and English versions) published in Notification No. 7-1/92-CCH in Gazette of India dated the 7th March, 1995, under sub-section (2) of section 33 of the Homocopathy Central Council Act, 1973.

## 4. Report of the Standing Committee on External Affairs

Shri Inder Jit presented the Seventh Report (Hindi and English versions) of the Standing Committee on External Affairs on Action Taken on the Recommendations contained in the third Report of the Committee on Passport Facilities.

# Reports of the Standing Committee on Human Resource Development

Shri Inder Jit laid on the Table a copy each (Hindi and English versions) of the Twenty-Ninth, Thirtieth and Thirty-First Reports of the Department-related Parliamentary Standing Committee on Human Resource Development on the University Grants Commission (Amendment) Bill, 1995, Functioning of Central Government Health Scheme and Functioning of Central Government Hospitals respectively.

#### 6. Government Bill-Introduced

The State Bank of India (Subsidiary Banks) Amendment Bill, 1995.

#### 7. Matters Under Rule 377

- (1) Shri Bhawani Lal Verma raised a matter regarding need to take expeditious action for setting up of electronic telephone exchange at Korba town, Madhya Pradesh.
- (2) Shri K.D. Sultanpuri raised a matter regarding need to provide financial assistance to State Government of Himachal Pradesh for repairs and maintenance of roads connecting National Highways and rail tracks affected by floods in Himachal Pradesh.
- (3) Shri P.P. Kaliaperumal raised a matter regarding need to ensure benefit of pension to the employees of co-operative Sugar Mills in Tamil Nadu.
  - (4) Shri Prabhu Dayal Katheria raised a matter regarding need to

declare Bateshwar and Sairipuri near Agra as places of tourist resorts and provide adequate funds for their development.

- (5) Shri Naval Kishore Rai raised a matter regarding need to develop places of tourist importance in Bihar to attract foreign as well as Indian tourists.
- (6) Shri Sriballav Panigrahi raised a matter regarding need to restore flights between Bhubaneswar and Delhi and also to connect Jharsuguda in Orissa by air.
- (7) Shri Jagat Vir Singh Drona raised a matter regarding need to protect the interests of workers of cotton mills in Kanpur, UP.
- (8) Shri Ramashray Prasad Singh raised a matter regarding need to provide financial assistance to State Government of Bihar for modernisation of sick power units.

(Lok Sabha adjourned at 1.23 P.M. to meet again at 2.30 P.M. At 2.41 P.M. Secretary-General announced that since there was no quorum, the Deputy Speaker had directed that Lok Sabha would meet at 2.55 P.M. Accordingly, the House re-assembled at 2.57 P.M.)

#### 8. Government Bill-Passed

# The Indian Telegraph (Amendment) Bill, 1995

Time taken: 3 Hrs. 22 Mts.

Discussion on the motion for consideration of the Bill moved by Shri Sukh Ram on the 9th August, 1995, continued.

The following members took part in the debate:—

- (1) Maj. D.D. Khanoria
- (2) Shri Shravan Kumar Patel
- (3) Smt. Suscela Gopalan
- (4) Dr. (Prof.) Girija Devi
- (5) Shri Rajnath Sonkar Shastri
- (6) Shri Bhubaneshwar Prasad Mehta
- (7) Shri K.T. Vandayar
- (8) Prof. Rasa Singh Rawat

- (9) Shri Bolla Bulli Ramaiah
- (10) Shri Hari Kishore Singh
- (11) Shri Yaima Singh Yumnam
- (12) Shri Pawan Kumar Bansal
- (13) Maj. Genl. (Retd.) Bhuwan Chandra Khanduri
- (14) Shri P.C. Thomas

Shri Sukh Ram replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Sukh Ram.

The motion was adopted and the Bill was passed.

9. Government Bill-Under Consideration

The Indian Statistical Institute (Amendment) Bill, 1995

Time allotted 1 Hr.
Time taken 06 Mts.
Balance 54 Mts.

The motion for consideration of the Bill was moved by Shri Giridhar Gamang.

The discussion was not concluded.

6.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th August, 1995).

R.C. BHARDWAJ, Secretary-General.

MGIP(PLU)MRND-3142LS-16.8.1995.

# LOK SABHA

#### **BULLETIN—PART I**

(Brief Record of Proceedings)

Thursday, August 17, 1995/Sravana 26, 1917 (Saka)

No. 387

11.02 A.M.

## 1. Starred Questions

Starred Question Nos. 222-224 and 227 were orally answered. Replies to Starred Question Nos. 221, 225, 226 and 228—240 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 2167—2397 were laid on the Table.

3. Submissions by Members regarding transfer of lease of Bailadila Iron Ore Mines 11-B, Madhya Pradesh to a private company

The following members made submissions regarding transfer of lease of Bailadila Iron Ore Mines 11-B, Madhya Pradesh to a private company:—

- (1) Shri Arjun Singh
- (2) Shri Sharad Yadav
- (3) Shri Atal Bihari Vajpayee
- (4) Shri Indrajit Gupta
- (5) Shri Basudeb Acharia
- (6) Shri Rabi Ray
- (7) Shri Sontosh Mohan Dev

## 4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Production Sharing Contract (Hindi and English versions) among Government of India and the Oil and Natural Gas Corporation Limited and Reliance Industries Limited and Enron Oil and Gas India Limited with respect to contract area identified as Mid and South Tapti Field.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Kerosene (Restriction on Use and Fixation of Ceiling Price) (Amendment) Order, 1995 published in Notification No. G.S.R. 509(E) in Gazette of India dated the 19th June, 1995.
  - (ii) The Liquefied Petroleum Gas (Regulation of Supply and Distribution) (Amendment) Order, 1995 published in Notification No. G.S.R. 510(E) in Gazette of India dated the 19th June, 1995.
- (3) A copy of the Sikh Gurudwara Board Election (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 302(E) in Gazette of India dated the 30th March, 1995, under sub-section (3) of section 146 of the Sikh Gurudwara Act, 1925, together with corrigenda thereto published in Notification Nos. G.S.R. 384(E) and G.S.R. 546(E) in Gazette of India dated the 9th May. 1995 and 13th July, 1995 respectively.
- (4) A copy of the Order (Hindi and English versions) published in Notification No. U.14011/160/89-Delhi in Delhi Gazette dated the 30th May, 1995 making certain amendment in earlier Order dated the 6th January, 1990 so as to extend the period of supersession of Delhi Municipal Corporation for the further period of four months with effect from the 1st June, 1995, under sub-section (4) of section 490 of the Delhi Municipal Corporation Act, 1957.
- (5) A copy each of the following Notifications (Hindi and English

versions) under sub-section (2) of section 479 of the Delhi Municipal Corporation Act, 1957:—

- (i) The Delhi Municipal Corporation (Declaration of Assets by Councillors) Rules, 1994 published in Notification No. F.11/12/92-UD/473 in Delhi Gazette dated the 16th January, 1995.
- (ii) Notification No. F.11(45)/92/UD/474 published in Delhi Gazette dated the 16th January, 1995 making certain amendments to the Fourteenth Schedule to the Delhi Municipal Corporation Act, 1957.

## 5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Union Duties of Excise (Distribution) Amendment Bill, 1995, passed by Lok Sabha on the Ist August, 1995.
- (2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1995, passed by Lok Sabha on the Ist August, 1995.

#### 6. Financial Committees-A Review

Secretary-General laid on the Table "Financial Committees (1994-95)—A Review (Hindi and English versions)".

# 7. Report of the Public Accounts Committee

Shri Ram Naik presented the Hundered and Fifth Report (Hindi and English versions) of the Public Accounts Committee (10th Lok Sabha) on 'Follow up on Audit Report'.

# 8. Statements by Ministers

(1) The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 21st August, 1995.

\*(2) The Minister of State in the Ministry of Home Affairs made a statement regarding escape of LTTE cadres from the Vellore Special Camp, North Arcot Ambedkar District, Tamilnadu.

(Lok Sabha adjourned at 1.41 P.M. and re-assembled at 2.56 P.M.).

#### 9. Government Bill- Under consideration

The India Statistical Institute (Amendment) Bill, 1995

Time allotted : 1 Hr.
Time taken : 40 Mts.
Balance : 20 Mts.

Discussion on the motion for consideration of the Bill moved by Shri Giridhar Gamand on the 16th August, 1995, continued.

The following Members took part in the debate:—

- (1) Shri Jagat Vir Singh Drona
- (2) Shri Nirmal Kanti Chatterice
- (3) Shri Ram Kripal Yadav
- (4) Shri Sriballav Panigrahi

The discussion was not concluded.

# 10. Motion Regarding Forty-fourth Report of the Committee on Private Members' Bills and Resolutions

Shri Sant Ram Singla moved the following motion:-

"That this House do agree with the Forty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9th August, 1995."

The motion was adopted.

## 11. Private Members' Bills-Introduced

- (1) The Official Secrets (Amendment) Bill, 1995 (Insertion of new section 16) by Shri Mohan Singh (Deoria).
- (2) The Constitution (Amendment) Bill, 1995 (Substitution of new article for article 44.) by Shri Syed Shahabuddin.

<sup>&</sup>quot;Made at 5.47 P.M.

- (3) The Railways (Amendment) Bill, 1995 (Amendment of sections 2 and 137), by Shri Mohan Singh (Deoria).
  - (4) The Compulsory Education Bill, 1995, By Shri Chitta Basu.
- (5) The National Commission for Women (Amendment) Bill, 1995 (Amendment of section 10), by Shri Chitta Basu.
  - (6) The Education Bank of India Bill, 1995, by Shri Chitta Basu.
- (7) The Constitution (Amendment) Bill. 1995 (Amendment of article 164), by Shri Chitta Basu.
- (8) The Safai Karamcharis Insurance Scheme Bill, 1995, by Shri Mangal Ram Premi.
- (9) The National Commission for Safai Karamcharis (Amendment) Bill, 1995 (Amendment of section 1, etc.), by Shri Mangal Ram Premi.

#### 12. Private Member's Bill-Under Consideration

The Constitution (Amendment) Bill, 1992 (Insertion of new articles 330A and 330B, etc.) by Shri K.P. Reddaiah Yadav.

Further discussion on the motion for consideration of the Bill moved by Shri K.P. Reddaiah Yadav on the 19th May, 1995 continued.

The following Members took part in the debate:—

- (1) Shri Ramashray Prasad Singh
- (2) Shri K.D. Sultanpuri
- (3) Shri Manjay Lal
- (4) Shri Anadi Charan Das
- (5) Shri Ram Kripal Yadav
- (6) Shri Ramdew Ram
- (7) Shri Nawal Kishorc Rai
- (8) Shri Nitish Kumar
- (9) Shri Surya Narain Yadav (Speech unfinished)

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjoured till 11 A.M. on Moday, the 21st August, 1995)

R. C. BHARDWAJ, Secretary-General.

#### LOK SABHA

#### **BULLETIN-PART I**

(Brief Record of Proceedings)

Monday, August 21, 1995/Sravana 30, 1917 (Saka)

No. 388

11.01 A.M.

#### 1. Reference

The Speaker made a reference to the train accident near Firozabad between the Purushottam Express and the Kalindi Express on 20 August, 1995, paid condolences to the bereaved families, expressed sympathies to the injured and urged upon the Government to render all possible succour to those who have suffered in the sad tragedy.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

#### 2. Questions

The Question Hour having been suspended, the replies to Starred Question Nos. 241—260 put down in the order paper for the day were treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 2398—2481 and 2483—2627 will be printed in the Official Report for the day.

# 3. Statement by Prime Minister

The Prime Minister made a statement regarding collision between 4023 Kalindi Express and 2801 Purushottam Express at Firozabad station on Allahabad division of Northern Railway on 20 August, 1995.

## 4. Papers laid on the table

The following papers were laid on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Aluminium Company Limited and the Ministry of Mines for the year 1995-96.
- (2) A copy of the Mineral Conservation and Development (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 580(E) in Gazette of India dated the 4th August, 1995, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (3) A copy of the Second Supplementary Agreement (Hindi and English versions) entered into between the President of India and the Governor of West Bengal to partially amend the Principal Agreement dated the 9th January, 1987, and First Supplementary Agreement dated the 8th June, 1988 regarding maintenance and development of Urban Links of National Highways, under section 10 of the National Highways Act, 1956.
- (4) A copy of the Ministry of Surface Transport (Transport Wing) Development Adviser's Organisation (Group 'A' and Group 'B' Engineering Posts) Recruitment (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 165 in Gazette of India dated the 1st April, 1995, issued under article 309 of the Constitution.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
  - (i) The Merchant Shipping (Tonnage Measurement of Ships) Amendment Rules, 1995 published in Notification No. G.S.R. 240 in Gazette of India dated the 13th May, 1995.
  - (ii) The Merchant Shipping (Distress and Safety Radio Communication) Rules, 1995 published in Notification

- No. G.S.R. 253 in Gazette of India dated the 20th May, 1995.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section -619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Central Inland Water Transport Corporation Limited, Calcutta for the year 1993-94.
  - (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 1993-94.
  - (ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

# 5. Report of the Standing Committee on Commerce

SHRI PAWAN KUMAR BANSAL laid on the Table the Fifteenth Report (Hindi and English versions) of the Department Related Parliamentary Standing Committee on Commerce on the Sick Textile Undertakings (Nationalisation) Amendment Bill, 1995 and the Textile Undertakings (Nationalisation) Bill, 1995.

#### 6. Government Bill-Introduced

The Criminal Law (Second Amendment) Bill, 1995.

#### 7. Discussion Under Rule 193

Time taken: 5 Hrs. 39 Mts.

Shri Atal Bihari Vajpayee raised a discussion on the statement made by the Prime Minister in the House on 21 August, 1995, regarding situation arising out of the train accident near Firozabad on 20 August, 1995.

The following members took part in the debate:—

- (1) Shri Somnath Chatterjee
- (2) Shri Ram Vilas Paswan
- (3) Shri Prabhu Dayal Katheria
- (4) Shri Arjun Singh
- (5) Dr. Kartikeswar Patra
- (6) Shri Chandra Shekhar
- (7) Shri Bhagwan Shankar Rawat
- (8) Shri Braja Kishore Tripathy
- (9) Shri Chandraject Yadav
- (10) Smt. Gceta Mukherjee
- (11) Shri P.C. Chacko
- (12) Shri P.G. Narayanan
- (13) Shri Rajveer Singh
- (14) Shri Rabi Ray
- (15) Shri A. Charles
- (16) Shri Brishin Patel
- (17) Shri Yaima Singh Yumnam
- (18) Dr. Ravi Mallu
- (19) Shri S.M. Lal Jan Basha
- (20) Shri Satya Dco Singh
- (21) Smt. Lovely Anand

- (22) Shri Basudeb Acharia
- (23) Shri Mallikarjun
- (24) Shri E. Ahamed

Shri P.V. Narasimha Rao replied to the debate.

The discussion was concluded.

#### 8. Government Bill-Passed.

The Indian Statistical Institute (Amendment) Bill, 1995

Time taken: 49 mts.

Discussion on the motion for consideration of the Bill moved by Shri Giridhar Gamang on the 16 August, 1995, continued.

Shri Girdhari Lal Bhargava took part in the debate.

Shri Giridhar Gamang replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Giridhar Gamang.

The motion was adopted and the Bill was passed.

# 9. Report of the Business Advisory Committee

Shri Vidyacharan Shukla presented the Fifty-fourth Report of the Business Advisory Committee.

#### 10. Matters Under Rule 377

- 1. Shri Surya Narain Yadav raised a matter regarding need to set up Regional Office of Telecommunication Department at Saharsa, Bihar.
- 2. Shri Bhawani Lal Verma raised a matter regarding need to route the proposed Super National Highway No. 6 via Vilaspur, Korba and Champa towns of Madhya Pradesh.
- 3. Shri Pawan Diwan raised a matter regarding need to conduct a survey in Chhattisgarh region of Madhya Pradesh to assess the need for establishing Sugar Factories.

- 4. Shri Amar Pal Singh raised a matter regarding need to expedite issue of licence for setting up of sugar mill at Maukhas in Meerut district. U.P.
- 5. Shri Uddhab Barman raised a matter regarding need to take steps to promote Science and Technology Development in North East region.
- 6. Shri Hari Kewal Prasad raised a matter regarding need to provide 'unemployment allowance' to unemployed youth in the country.

6.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd August, 1995)

R. C. BHARDWAJ, Secretary-General.

#### LOK SABHA

#### **BULLETIN—PART I**

(Brief Record of Proceedings)

Tuesday, August, 22, 1995/Sravana 31, 1917 (Saka)

No. 389

#### 11 A.M.

#### 1. Starred Questions

Starred Question Nos. 261—265 were orally answered. Replies to Starred Question Nos. 266—280 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 2628—2857 were laid on the Table.

A statement by the Minister of State for Agriculture correcting the reply given on August 1, 1995 to Unstarred Question No. 216 regarding Mother Dairy Milk Prices was also laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Food Corporation of India (Staff) (Second Amendment) Regulations, 1995 (Hindi and English versions) published in Notification No. E.P. 32(7)/89 in Gazette of India dated the 19th June, 1995, under sub-section (5) of section 45 of the Food Corporation Act, 1964.
- (2) A copy of the Sugar (Price Determination for 1994-95 Production) Order, 1995 (Hindi and English versions) published in Notification No. G.S.R. 451(E)/Ess.Comm./Sugar in Gazette of India dated the 27th May, 1995, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 63 of the Wild Life (Protection) Act, 1972:—
  - (1) The Wild Life (Protection) Rules, 1995 published in Notification No. G.S.R. 348(È) in Gazette of India dated the 18th April, 1995.
  - (2) The Wild Life (Specified Plants Conditions for Possession by Licencee) Rules, 1995 published in Notification No. G.S.R. 349(E) in Gazette of India dated the 18th April, 1995.
  - (3) The Wild Life (Specified Plant Stock Declaration) Central Rules, 1995 published in Notification No. G.S.R. 350(E) in Gazette of India dated the 18th April, 1995.
  - (4) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
    - (a)(i) Review by the Government of the working of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1991-92.
      - (ii) Annual Report of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
    - (b)(i) Review by the Government of the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 1988-89.
      - (ii) Annual Report of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 1988-89, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
    - (c)(i) Review by the Government of the working of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 1993-94.

- (ii) Annual Report of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d)(i) Review by the Government of the working of the Assam Agro-Industries Development Corporation Limited, Guwahati, for the year 1983-84.
  - (ii) Annual Report of the Assam Agro-Industries
    Development Corporation Limited, Guwahati, for
    the year 1983-84, alongwith Audited Accounts and
    comments of the Comptroller and Auditor General
    thereon.
- (5) Four Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers Training Institute (Southern Region), Madras, for the year 1993-94, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers Training Institute, (Southern Region), Madras, for the year 1993-94.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

# 4. Report of Public Accounts Committee

Shri Ram Naik presented the Hundred and Sixth Report (Hindi and English versions) of the Public Accounts Committee on action taken on Fifty-Seventh Report of Public Accounts Committee (10th Lok Sabha) on Outside Production — Doordarshan.

# 5. Report and Minutes of Committee on Public Undertakings

Shri Syed Shahabuddin presented the Forty-Third Report (Hindi and English versions) of the Committee on Public Undertakings on Mazagon Dock Limited and Minutes of the sittings of the Committee relating thereto.

## 6. Report of the Committee on Petitions

Shri P.G. Narayanan presented the Twenty-first Report (Hindi and English versions) of the Committee on Petitions.

## 7. Report and Minutes of Standing Committee on Labour and Welfare

Smt. Chandra Prabha Urs presented the Sixteenth Report (Hindi and English versions) of the Standing Committee on Labour and Welfare on the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1995 and Minutes of the sittings of the Committee thereto.

# 8. Motion Regarding Fifty-fourth Report of the Business Advisory Committee

Shri Eduardo Faleiro moved the following motion:—

"That this House do agree with the Fifth-fourth Report of the Business Advisory Committee presented to the House on the 21 August, 1995."

The motion was adopted.

#### 9. Matters Under Rule 377

- (1) Shri Balin Kuli raised a matter regarding need for early all round development of North Eastern Region.
- (2) Shri K.G. Shivappa raised a matter regarding need to stop mining operations in Uttar Kannada District, Karnataka.
- (3) Kum. Frida Topno raised a matter regarding need to provide more facilities at Rourkela Railway Station, Orissa.
- (4) Shri Pawan Kumar Bansal raised a matter regarding need to set up a science museum and planetarium at Chandigarh.
- (5) Shri Rajveer Singh raised a matter regarding need to introduce a new train between Kalka and Patna via Chandigarh-Ambala-Moradabad-Bareilly-Lucknow.
- (6) Shri Devi Bux Singh raised a matter regarding need to open more Post Offices in Shuklaganj and Ganga Ghat towns of Unnao district (U.P.)

- (7) Shri Kadambur M.R. Janarthanan raised a matter regarding need to run Nagercoil-Bombay Express thrice a week and to introduce a direct train between Tuticorin and Delhi.
- (8) Shri E. Ahamed raised a matter regarding need to sanction a Krishi Vigyan Kendra at Anakkayam in Malappuram district, Kerala.

(Lok Sabha adjourned at 1.22 P.M. and re-assembled at 2.37 P.M.)

## 10. The Jammu and Kashmir Budget-1995-96

Time taken: 5 Hrs. 04 Mts.

Discussion on the Demands for Grants Nos. 1 to 27 in respect of the Budget for the State of Jammu and Kashmir for 1995-96, commenced:—

The following Members took part in the debate:—

- (1) Shri Atal Bihari Vajpayee
- (2) Shri Umrao Singh
- (3) Shri Somnath Chatterjee
- (4) Shri Mohan Rawale
- (5) Shri Sriballav Panigrahi
- (6) Prof. Prem Dhumal
- (7) Shri Indrajit Gupta
- (8) Shri Chandrajeet Yadav
- (9) Shri P.G. Narayanan
- (10) Shri Arjun Singh
- (11) Shri Chitta Basu
- (12) Shri Mani Shankar Aiyar
- (13) Shri Pramothes Mukherjee
- (14) Shri Yaima Singh Yumnam
- (15) Shri E. Ahamed
- (16) Shri Inder Jit
- (17) Shri Rajendra Kumar Sharma
- (18) Shri Hanan Mollah

Shri S.B. Chavan also spoke.

Shri M.V. Chandrashekhar Murthy replied to the debate.

All the Demands for Grants Nos. 1 to 27 (both Revenue Account and Capital Account) in respect of the Budget for the State of

Jammu and Kashmir for 1995-96 for the amounts shown in the fourth column of the printed list of Demands for Grants were voted in full.

#### 11. Government Bill-Introduced

The Jammu and Kashmir Appropriation (No. 2) Bill, 1995.

#### 12. Government Bill-Passed

The Jammu and Kashmir Appropriation (No. 2) Bill, 1995.

The motion for consideration moved by Shri M.V. Chandrashekhar Murthy was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrashekhar Murthy.

The motion was adopted and the Bill was passed.

## 13. Statement by Minister

The Minister of State of the Ministry of Coal made a statement regarding accident involving death of six persons on the 21st August, 1995 on the road loading to the Administrative Building of Dugda Coal Washery of Bharat Coking Coal Limited at Dhanbad.

7.48 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd August, 1995)

R.C. BHARDWAJ, Secretary-General.

#### LOK SABHA

# BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, August, 23, 1995/Bhadra 1, 1917 (Saka)

No. 390

11 A.M.

#### 1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. Starred Question Nos. 281—300 put down in the Order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 2858—3065 will be printed in the Official Report for the day.

A statement by the Minister of State for Defence correcting the reply given on August 2, 1995 to Unstarred Question No. 496 regarding Naval Academy was also laid on the Table.

(Due to interruptions in the House, Lok Sabha adjourned at 11.09 A.M. and re-assembled at 1.00 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 1.08 P.M. and re-assembled at 2.30 P.M.)

## 2. Motion-Adopted

Shri Ram Vilas Paswan moved the following motion:—

"That this House urges upon the Government to take action on the Vohra Committee Report regarding criminalisation of politics without any delay."

# The following members took part in the debate:-

- (1) Shri Salman Khursheed
- (2) Shri Jaswant Singh
- (3) Shri Arjun Singh
- (4) Shri Pawan Kumar Bansal
- (5) Shri Somnath Chatterjee
- (6) Shri Sudhir Sawant
- (7) Prof. Ram Kapse
- (8) Shri Indrajit Gupta
- (9) Shri Kirip Chaliha
- (10) Prof. (Dr.) S.P. Yadav
- (11) Shri Rabi Ray
- (12) Shri K.P. Reddaiah Yadav
- (13) Shri A. Ashokaraj
- (14) Shri Sobhanadreeswara Rao Vadde
- (15) Shri Dattatraya Bandaru
- (16) Shri Sharad Dighe
- (17) Smt. Suseela Gopalan
- (18) Smt. Geeta Mukherjee
- (19) Shri Chitta Basu
- (20) Shri Amar Pal Singh
- (21) Shri Hari Kishore Singh
- (22) Shri S.B. Chavan

Shri Ram Vilas Paswan replied to the debate.

The motion was adopted.

## 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions):—
  - (1) Memorandum of Understanding between the Computer Maintenance Corporation Limited and the Department of Electronics for the year 1995-96.
  - (2) Memorandum of Understanding between the ET and T Corporation Limited and the Department of Electronics for the year 1995-96.

- (2) A copy of the One Hundred Fifty-First Report (Hindi and English versions) of Law Commission on Admiralty Jurisdiction, 1994.
- (3) A copy of the One Hundred Fifty-Third Report (Hindi and English versions) of Law Commission on Inter-Country Adoption. 1994.
- (4) A copy each of the following Notification (Hindi and English versions) under sub-section (5) of section 396 of the Companies Act, 1956:—
  - (i) The Gluconate India Limited, Indian Health Pharmaceutical Limited and Gluconate Health Limited Amalgamation Order, 1994 published in Notification No. S.O. 73(E) in Gazette of India dated the 1st February, 1995.
  - (ii) S.O. 698(E) published in Gazette of India dated the 2nd August, 1995 making certain amendments in the Notification No. S.O. 73(E) dated the 1st February, 1995.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 641 of the Companies Act, 1956:—
  - (i) G.S.R. 388(E) published in Gazette of India dated the 15th May, 1995 making certain amendments in Schedule VI to the Companies Act, 1956.
  - (ii) G.S.R. 389(E) published in Gazette of India dated the 15th May, 1995 making certain amendments in the Schedule V to the Companies Act, 1956.
  - (iii) S.O. 565(E) published in Gazette of India dated the 21st June, 1995 making certain amendments in the Schedule X to the Companies Act, 1956.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
  - (i) The Companies (Issue of Share Certificates) Amendment Rules, 1995 published in Notification No. G.S.R. 423(E) in Gazette of India dated the 26th May, 1995.

- (ii) The Companies Central Government's General Rules (Second Amendment) Rules, 1995 published in Notification No. G.S.R. 424(E) in Gazette of India dated the 26th May, 1995.
- (7) A copy of the High Court Judges (Travelling Allowance) Amendment Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 385(E) in Gazette of India dated the 10th May, 1995, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1993-94, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1993-94.
- (9) Statement (Hindi and English versions) showing reason for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (1) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1995 published in Notification No. G.S.R. 319(E) in Gazette of India dated the 31st March, 1995.
  - (2) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1995 published in Notification No. G.S.R. 320(E) in Gazette of India dated the 31st March, 1995.
  - (3) The Indian Forest Service (Fixation of Cadre Strength)
    Amendment Regulations, 1995 published in Notification No.
    G.S.R. 321(E) in Gazette of India dated the 31st March,
    1995.

- (4) The Indian Forest Service (Pay) Amendment Rules, 1995 published in Notification No. G.S.R. 277 in Gazette of India dated the 10th June, 1995.
- (5) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1995 published in Notification No. G.S.R. 278 in Gazette of India dated the 10th June, 1995.
- (6) G.S.R. 294 published in Gazette of India dated the 24th June, 1995 containing corrigendum to Notification No. G.S.R. 91 dated the 4th March, 1995.
- 11. A copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth, Ninth and Tenth Lok Sabha:—

(1)	Statement	No.	XLI		Tenth Session, 1988	Eighth
(2)	Statement	No.	XXXIX	_	Eleventh Session, 1988	Lok Sabha
(3)	Statement	No.	XXXII	_	Third Session, 1990 5	Ninth
(4)	Statement	No.	XXVII		Sixth Session, 1990	Lok Sabha
(5)	Statement	No.	XXV	_	Third Session, 1992	
(6)	Statement	No.	XX	_	Fifth Session, 1992	
(7)	Statement	No.	XIX	_	Sixth Sesson, 1993	
(8)	Statement	No.	XV		Seventh Session, 1993	Tenth
(9)	Statement	No.	XIV	_	Eighth Session, 1993	Lok Sabha
(10)	Statement	No.	XII		Ninth Session, 1994	
(11)	Statement	No.	VII	_	Eleventh Session, 1994	
(12)	Statement	No.	V	_	Twelfth Session, 1994	
	Statement			_	Thirteenth Session, 1995.	

- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 3 of the Agricultural Produce (Grading and Marking) Act. 1937:—
  - (i) The Fat Spread Grading and Marking Rules, 1994 published in Notification No. G.S.R. 186 in Gazette of India dated the 15th April, 1995.
  - (ii) The Essential Oils Grading and Marking Rules, 1993 published in Notification No. G.S.R. 259 in Gazette of India dated the 27th May, 1995.

- (13) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 read with clause (c) (iv) of the Proclamation dated the 18th July, 1990, issued by the President in relation to the State of Jammu and Kashmir:—
  - (i) Review by the Government of the working of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1986-87.
  - (ii) Annual Report of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1986-87, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- 15. A Statement (Hindi and English versions) correcting the reply given on 31 May, 1995 to Unstarred Question No. 8020 by Dr. A.K. Patel and Shri Syed Shabaduddin regarding transplantation of Kidney and giving reasons for delay in correcting the reply.
- (16) A copy of the Prevention of Food Adulteration (2nd Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 106(E) in Gazette of India dated the 22nd February, 1994, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

# 4. Message from Rajya Sabha

Secretary-General reported the following Message from Rajya Sabha:—

(1) That at its sitting held on the 22nd August, 1995, Rajya Sabha passed the Sixth Schedule to the Constitution (Amendment) Bill. 1995.

(2) That at its sitting held on the 22nd August, 1995, Rajya Sabha passed in accordance with the provisions of article 368 of the Constitution of India, the Constitution (Eighty-first Amendment) Bill, 1995.

## 5. Bills Passed by Rajya Sabha—Laid on the Table

- (1) The Sixth Schedule to the constitution (Amendment) Bill, 1995.
- (2) The Constitution (Eighty-first Amendment) Bill, 1995.
- 6. Report of the Committee on Private Members' Bills and Resolutions

SHRI S. MALLIKARJUNAIAH to presented the Forty-fifth Report (Hindi and English Versions) of the Committee on Private Members' Bills and Resolutions.

#### 7. Matters under Rule 377

- (1) Shri P.P. Kalia Perumal raised a matter regarding need to take measures to remove the existing lacunae in the Revamped public Distribution System particularly in Tamil Nadu.
- (2) Shri Prithviraj D. Chavan raised a matter regarding need for construction of under sub-ways at Umbraj, Karad, Peth and Kameri on Natinal Highway No. 4, Maharashtra.
- (3) Shri Sriballav Panigrahi raised a matter regading need to review the decision of Government to close down the Heavy Water Plant at Talcher, Orissa and revamp it.

#### 11.23 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 24th August, 1995)

R.C. BHARDWAJ, Secretary-General.

#### LOK SABHA

# BULLETIN—PART I (Brief Record of Proceedings)

Thursday, August, 24, 1995/Bhadra 2, 1917 (Saka)

No. 391

#### 11 A.M.

#### 1. Starred Questions

Starred Question Nos. 301—305 were orally answered. Replies to Starred Question Nos. 306—320 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 3066-3295 were laid on the Table.

#### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the National Commission for Minorities (Salaries and allowances and Conditions of Service of Chairperson and Members) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 551(E) in Gazette of India dated the 17th July, 1995, under sub-section (3) of section 15 of the National Commission for Minorities Act, 1992.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
- (1) The Indian Telegraph (Second Amendment) Rules, 1995 published in Notification No. G.S.R. 348 in Gazette of India dated the 22nd July, 1995.

- (2) The Indian Telegraph (First Amendment) Rules, 1995 published in Notification No. G.S.R. 516(E) in Gazette of India dated the 23rd June, 1995.
- (3) A copy of the Memorandum (Hindi and English versions) of Understanding between the Water and Power Consultancy Services (India) Limited and the Ministry of Water Resources for the year 1995-96.

#### 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 23rd August, 1995 Rajya Sabha agreed without any amendment to the Indian Statistical Institute (Amendment) Bill, 1995, passed by the Lok Sabha on the 21st August, 1995.

#### 5. Report of Public Accounts Committee

Shri Ram Naik presented the Hundred and Eighth Report (Hindi and English versions) of the Public Accounts Committee on action taken on Sixth Report of Public Accounts Committee (10th Lok Sabha) on Madras Port Trust.

### 6. Report of Committee on Public Undertakings

Sqn. Ldr. Kamal Chaudhary presented the Forty-fourth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Thirty-third Report (Tenth Lok Sabha) on Indian Airlines—Under Utilisation of Fleet; Idle wages to Flying Crew; Avoidable payment on leased Aircraft; Wasteful expenditure on training of pilots; and Delay in commissioning of Jet Engine Shop.

## 7. Report of the Committee on Petitions

Shri P.G. Narayanan presented the Twenty-second Report (Hindi and English versions) of the Committee on Petitions.

### 8. Report of Joint Committee on Offices of Profit

Shri Chiranji Lal Sharma presented the Ninth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

#### 9. Report of the Committee on Subordinate Legislation

Shri Dhananjaya Kumar presented the Twentieth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

## 10. Report and Minutes of the Committee on Papers Laid on the

Shri Narain Singh Chaudhari presented the Eighteenth Report (Hindi and English versions) of the Committee on Papers Laid on the Table and Minutes of sittings of the Committee relating thereto.

#### 11. Report of the Railway Convention Committee

Shri M. Baga Reddy presented the Tenth Report (Hindi and English versions) of the Railway Convention Committee on 'Progress of Modernisation Programme in Railways including Energy Conservation Measures' alongwith Minutes relating thereto.

#### 12. Report of Standing Committee on Defence

Shri Indrajit Gupta presented the Fifth Report (Hindi and English versions) of the Standing Committee on Defence on Defence Research and Development-Major Projects.

# 13. Report of the Standing Committee on Science and Technology, Environment and Forests

Prof. Radhika Ranjan Pramanik laid on the table a copy (Hindi and English versions) of the Twenty-ninth Report of the Standing Committee on Science and Technology, Environment and Forests on the Water (Prevention and Control of Pollution) Cess (Amendment) Bill. 1995.

## 14. Evidence Tendered before the Standing Committee on Science and Technology, Environment and Forests

Prof. Radhika Ranjan Pramanik laid on the Table a copy of the Evidence tendered before the Department-related Parliamentary Standing Committee on Science and Technology, Environment and

Forests on the Water (Prevention and Control of Pollution) Cess (Amendment) Bill, 1995.

#### 15. Statement by Minister

The Minister of State in the Ministry of Welfare made a statement regarding the on going practice of carrying night soil as head load by scavangers in the country.

#### 16. Matters Under Rule 377

- (1) Dr. Kartikeswar Patra raised a matter regarding need to sanction Jadidaha Irrigation Project in Mangovindapur in Mayurbhanj district, Orissa.
- (2) Shri K.H. Muniyappa raised a matter regarding need to fix price of silk cocoon at Rs. 150/- per kg.
- (3) Shri Mullappally Ramachandran raised a matter regarding need to open a Regional Provident Fund Office at Cannanore, Kerala.
- (4) Shri Sivaji Patnaik raised a matter regarding need to include Saara and Khatia sects in Orissa in the ST/SC lists.
- (5) Shri N. Dennis raised a matter regarding need to re-construct the old bridge at Kuzhithurai across the Thamparavarani river on the Trivandrum-Kanyakumari National Highway.
- (6) Prof. Rasa Singh Rawat raised a matter regarding need to connect Ajmer in Rajasthan by air.
- (7) Smt. Bhavna Chikhalia raised a matter regarding need to take concrete steps to check increasing incidents of atrocities on women.
- (8) Dr. (Prof.) S.P. Yadav raised matter regarding need to provide funds for the overall development of Sambhal, distt. Moradabad U.P.
- (9) Smt. Geeta Mukherjee raised a matter regarding need to give early clearance to project for flood control of Keleghai river in Midnapur district, West Bengal.

(Lok Sabha adjourned at 1.47 P.M. and re-assembled at 2.56 P.M.)

### 17. Statutory Resolutions - Negatived

Time taken: 4 Hrs. 09 Mts.

Shri Ram Naik moved the following Resolutions:-

- (1) "That this House disapproves of the Sick Textile Undertakings (Nationalisation) Amendment Ordinance, 1995 (No. 7 of 1995) promulgated by the President on June 27, 1995."
- (2) "That this House disapproves of the Textile Undertakings (Nationalisation) Ordinance, 1995 (No. 6 of 1995) promulgated by the President on June 27, 1995."

Both the Resolutions were negatived after discussion as indicated in para 18 below.

#### 18. Government Bills - Passed

- (1) The Sick Textile Undertakings (Nationalisation) Amendment Bill, 1995.
- (2) The Textile Undertakings (Nationalisation) Bill, 1995.

The motions for consideration of the above Bills were moved by Shri G. Venkat Swamy.

The following Members took part in the combined debate on the Resolutions vide para 17 above and motions for consideration of the Bills:—

- (1) Shri Harin Pathak
- (2) Shri Sharad Dighe
- (3) Shri Tarit Baran Topdar
- (4) Shri Ram Kripal Yadav
- (5) Shri Syed Shahabuddin
- (6) Shri Mohan Rawale
- (7) Shri Bhogendra Jha
- (8) Shri Datta Raghobaji Meghe
- (9) Shri Kadambur M.R. Janardhanan
- (10) Smt. Saroj Dubey

<sup>\*</sup> Discussed together.

- (11) Dr. Satyanarayan Jatiya
- (12) Shri Ramchandra Marotrao Ghangare
- (13) Shri Sobhanadreeswara Rao Vadde

Shri G. Venkat Swamy replied to the debate.

Shri Ram Naik spoke (by way of reply to his Statutory Resolutions).

(1) The motion for consideration of the Sick Textile Undertakings (Nationalisation) Amendment Bill, 1995, was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 2 and 3 were adopted as amended.

An Amendment for insertion of New Clause 4 was adopted.

New Clause 4 was also adopted.

Clause 1 was adopted as amended.

The Enacting Formula and the Long title were also adopted.

The motion that the Bill, as amended, be passed, was moved by Shri G. Venkat Swamy.

The motion was adopted and the Bill, as amended, was passed.

(2) The motion for consideration of the Textile Undertakings (Nationalisation) Bill, 1995, was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clauses 4 was adopted as amended.

Clause 5 to 8 were adopted.

Clause 9 was adopted as amended.

Clause 10 was adopted.

Clause 11 was adopted as amended.

Clauses 12 to 18 were adopted.

Clause 19 was adopted as amended.

Clause 20 was adopted.

Clause 21 was adopted as amended.

Clause 22 was adopted.

Clause 23 was adopted as amended.

Clauses 24 to 27 were adopted.

Clause 28 was adopted as amended.

Clause 29 was adopted.

Clause 30 was adopted as amended.

Clauses 31 to 36 were adopted.

Clause 37 was adopted as amended.

An Amendment for insertion of New Clause 38 was adopted.

New Clause 38 was also adopted.

The First and Second Schedules were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill, as amended, be passed, was moved by Shri G. Venkat Swamy.

The motion was adopted and the Bill, as amended, was passed. 7.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 25th August, 1995).

R. C. BHARDWAJ, Secretary-General.

#### LOK SABHA

# BULLETIN—PART I (Brief Record of Proceedings)

## Friday, August 25, 1995/Bhadra 3, 1917 (Saka)

No. 392

11.02 A.M.

#### 1. Starred Questions

Starred Question Nos. 321, 324 and 326 were orally answered. Replies to Starred Question Nos. 322, 323, 325 and 327—340 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 3296—3525 were laid on the Table.

3. Submission by Members Regarding Progress made in the Investigations into Rajiv Gandhi Assassination Case

The following members made submissions regarding progress made in the investigations into Rajiv Gandhi assassination case:—

- 1. Shri Arjun Singh
- 2. Shri Somnath Chatterjee
- 3. Shri Sharad Yadav
- 4. Shri Jaswant Singh
- 5. Shri Raicsh Pilot
- 6. Shri P. G. Narayanan
- 7. Shri Lokanath Choudhury
- 8. Shri Chandraject Yadav
- 9. Shri P. Chidambaram
- 10. Shri Lal Krishna Advani

## 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi, Fursatganj, for the year 1993-94, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indira Gandhi Rashtriya Uran Akademi, Fursatganj, for the year 1993-94.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy of the National Airports Authority (Employees Contributory Provident Fund and Family Pension Fund) Regulations, 1994, (Hindi and English versions) published in Notification No. SEC.9.2.4 in Gazette of India dated the 24th January, 1995, under section 40 of the National Airports Authority Act, 1985.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Airlines, for the year 1993-94, under sub-section (2) of section 37 of the Air Corporations Act, 1953.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Airlines for the year 1993-94.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Airlines for the year 1993-94, together with Audit Report thereon, under sub-section
     (4) of section 15 of the Air Corporations Act, 1953.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Memorandum of Understanding (Hindi and English versions) between the Cotton Corporation of India and the Ministry of Textiles for the year 1995-96.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Birds Jute and Exports Limited, Calcutta, for the year 1993-94.
  - (ii) Annual Report of the Birds Jute and Exports Limited, Calcutta, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Calcutta, for the year 1993-94, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries Research Association, Calcutta, for the year 1993-94.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Labour Institute, Noida, for the year 1992-93, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Labour Institute, Noida, for the year 1992-93.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 1993-94, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisations, New Delhi, for the year 1993-94.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Tea (Distribution and Export) Control (Amendment) Order, 1995 (Hindi and English versions) published in Notification No. S.O. 616(E) published in Gazette of India dated the 7th July, 1995, issued under subsection (3) and (5) of section 30 of the Tea Act, 1953.

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 1993-94, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 1993-94.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies (Volume-II) for the year 1993-94, alongwith Audited Accounts.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended on the 31st March, 1994, together with Auditor's Report thereon:—
  - (i) Sravasthi Gramin Bank, Bahraich (U.P.)
  - (ii) Mewar Aanchalik Gramin Bank, Udaipur (Rajasthan)
  - (iii) Yavatmal Gramin Bank, Yavatmal (Maharashtra)
  - (iv) Jamuna Gramin Bank, Agra (U.P.)
  - (v) Pragjyotish Gaonlia Bank, Nalbari (Assam)
  - (vi) Pandyan Grama Bank, Sattur (Tamil Nadu)
  - (vii) Sri Rama Grameena Bank, Nizamabad (A.P.)
  - (viii) Nalanda Gramin Bank, Biharsharif (Bihar)
    - (ix) Vidisha Bhopal Kshetriya Gramin Bank, Vidisha (M.P.)
    - (x) Mizoram Rural Bank, Aizwal (Mizoram)

Ansual Report of the Export Inspection Council and Export Inspection Agencies (Volume-I) was laid on the Table on the 26th May, 1995.

- (xi) Ambala Kurukshetra Gramin Bank, Ambala City (Haryana)
- (xii) Kankadurga Grameena Bank, Gudivada (A.P.)
- (xiii) Gurgaon Gramin Bank, H.O. Gurgaon, (Haryana)
- (xiv) Saran Kshetriya Gramin Bank, Chapra (Bihar).
- (xv) Balasore Gramya Bank, Balasore (Orissa)
- (xvi) Devi Patan Kshetriya Gramin Bank, Gonda (U.P.)
- (xvii) Surendranagar Bhavnagar Gramin Bank, Surendranagar (Gujarat)
- (xviii) Netravati Grameena Bank, Mangalore (Karnataka)
  - (xix) Shahjahanpur Kshetriya Gramin Bank, Shahjahanpur (U.P.)
- (21) A copy of the Coinage (Standard Weight and Remedy of Commemorative Coin of One Rupee containing Iron 82 percent and Chromium 18 percent coined for "8th World Tamil Conference 1995") Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 386(E) in Gazette of India dated the 12th May, 1995, under sub-section (3) of section 21 of the Coinage Act, 1906.
- (22) A copy of the Service Tax (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 524(E) in Gazette of India dated the 28th June, 1995, under sub-section (4) of section 94 of the Finance Act, 1994, together with an explanatory memorandum.
- (23) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
  - (i) The Income-Tax (Fourth Amendment) Rules, 1995 published in Notification No. S.O. 460(E) in Gazette of India dated the 23rd-May, 1995.
  - (ii) The Income-Tax (Fifth Amendment) Rules, 1995 published in Notification No. S.O. 497(E) in Gazette of India dated the 2nd June, 1995.
  - (iii) The Income-Tax (Tenth Amendment) Rules, 1995

- published in Notification No. S.O. 636(E) in Gazette of India dated the 12th July, 1995.
- (iv) The Income-tax (Thirteenth Amendment) Rules, 1995 published in Notification No. S.O. 644(E) in Gazette of India dated the 19th July, 1995.
- (v) The Income-tax (Sixth Amendment) Rules, 1995 published in Notification No. S.O. 611(E) in Gazette of India dated the 5th July, 1995.
- (vi) The Income-tax (Ninth Amendment) Rules, 1995 published in Notification No. S.O. 634(E) in Gazette of India dated the 12th July, 1995.
- (vii) The Income-tax (Fourteenth Amendment) Rules, 1995 published in Notification No. S.O. 667(E) in Gazette of India dated the 25th July, 1995.
- (24) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 458(E) published in Gazette of India dated the 30th May, 1995 together with an explanatory memorandum regarding exemption to goods specified in the notification when imported into India from the whole of the basic and additional duties of customs leviable thereon, subject to certain conditions.
  - (ii) G.S.R. 474(E) published in Gazette of India dated the 2nd June, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 104/ 93-Cus., dated the 16th March, 1993.
  - (iii) G.S.R. 475(E) published in Gazette of India dated the 2nd June, 1995 together with an explanatory memorandum regarding exemption to materials imported into India against Special Value Based Advance Licence for the export of readymade garments from the whole of the basic and additional duties of Customs leviable thereon, subject to certain conditions.
  - (iv) G.S.R. 476(E) published in Gazette of India dated the 2nd June, 1995 together with an explanatory memorandum

- regarding exemption to materials imported against a Special Value Based Advance Licence for the export of readymade garments in terms of Export and Import Policy from the whole of the basic and additional duties of customs leviable thereon, subject to certain conditions.
- (v) G.S.R. 478(E) published in Gazette of India dated the 5th June, 1995 together with an explanatory memorandum making certain amendments in certain Notifications mentioned therein.
- (vi) G.S.R. 479(E) published in Gazette of India dated the 5th June, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 161/92-Cus., dated the 20th April, 1992.
- (vii) G.S.R. 480(E) published in Gazette of India dated the 5th June, 1995 together with an explanatory memorandum regarding exemption to certain specified goods from so much of the duty of customs leviable thereon as is in excess of the amount calculated at the rate of 15 percent Ad-valorem and whole of the additional duty of customs leviable thereon with certain conditions.
- (viii) G.S.R. 481(E) published in Gazette of India dated the 5th June, 1995 together with an explanatory memorandum regarding exemption to specified goods from the whole of the basic and additional duties of customs leviable thereon, subject to certain conditions.
  - (ix) G.S.R. 489(E) published in Gazette of India dated the 8th June, 1995 together with an explanatory memorandum making certain amendments to Notification No. 13/81-Cus., dated the 9th February, 1981.
  - (x) The Customs Valuation (Determination of Price of Imported Goods) Amendment Rules, 1995 published in Notification No. G.S.R. 358(E) in Gazette of India dated the 24th April, 1995 together with an explanatory memorandum.
  - (xi) S.O. 475(E) published in Gazette of India dated the

- 30th May, 1995 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or viceversa, for the purposes of assessment of imports.
- (xii) S.O. 476(E) published in Gazette of India dated the 30th May, 1995 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or viceversa for the purposes of assessment of exports.
- (xiii) S.O. 586(E) published in Gazette of India dated the 28th June, 1995 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of imports.
- (xiv) S.O. 587(E) published in Gazette of India dated the 28th May, 1995 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or viceversa for the purposes of assessment of exports.
- (xv) G.S.R. 366(E) published in Gazette of India dated the 27th April, 1995 together with an explanatory memorandum seeking to extend the concessional rate of customs duty of 25 percent to specified type of copper clad laminates.
- (xvi) G.S.R. 367(E) published in Gazette of India dated the 27th April, 1995 together with an explanatory memorandum seeking to extend the concessional rate of customs duty of 15 percent to specified inputs used for manufacture of specified electronic components.
- (xvii) G.S.R. 373(E) published in Gazette of India dated the 1st May, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 49/95-Cus., dated the 16th March, 1995.
- (xviii) G.S.R. 387(E) published in Gazette of India dated the

- 12th May, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 83/90-Cus., dated the 20th March, 1990.
- (xix) The Customs Tariff (Determination of Origin of Goods under the Bankok Agreement) Amendment Rules, 1995 published in Notification No. G.S.R. 415(E) in Gazette of India dated the 22nd May, 1995, together with an explanatory memorandum.
- (xx) G.S.R. 416(E) published in Gazette of India dated the 22nd May, 1995 together with an explanatory memorandum making certain amendments in the notification No. 236/89-Cus., dated the 1st September, 1989.
- (xxi) G.S.R. 428(E) published in Gazette of India dated the 26th May, 1995 together with an explanatory memorandum seeking to replace the world 'Commissioner' for the world 'Collector' in 145 notifications of Customs consequest to enactment of the Finance Bill, 1995.
- (xxii) G.S.R. 429(E) published in Gazette of India dated the 26th May, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 43/95-Cus., dated the 16th March, 1995.
- (xxiii) G.S.R. 430 (E) published in Gazette of India dated the 26th May, 1995 together with an explanatory memorandum rescinding the three notifications mentioned therein.
- (xxiv) G.S.R. 484 (E) published in Gazette of India dated the 6th June, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 104/86-Cus., dated the 17th February, 1986.
- (xxv) G.S.R. 486 (E) published in Gazette of India dated the 7th June, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 73/94-Cus, dated the 1st March, 1994.
- (xxvi) G.S.R. 409 (E) published in Gazette of India dated the 18th May, 1995 together with an explanatory memorandum

- regarding exemption to specified lifesaving drugs (including diagnostic text kits) from the basic and additional customs duties.
- (xxvii) G.S.R. 410 (E) published in Gazette of India dated the 18th May, 1995 together with an explanatory memorandum regarding exemption to goods specified in the Notification from the whole of the basic and additional duties of customs, leviable thereon subject to certain conditions.
- (xxviii) G.S.R. 411 (E) published in Gazette of India dated the 18th May, 1995 together with an explanatory memorandum seeking to amend certain notifications so as to *inter-alia* prescribe concessional rate of customs duty on specified goods.
  - (xxix) G.S.R. 412 (E) published in Gazette of India dated the 18th May, 1995 together with an explanatory memorandum making certain amendments in Notifications mentioned therein.
  - (xxx) G.S.R. 528 (E) published in Gazette of India dated the 30th June, 1995 together with an explanatory memorandum seeking to reduce customs duty on dried leguminous vegetables (pulses) from 10 percent to 5 percent ad-valorem.
  - (xxxi) G.S.R. 543 (E) published in Gazette of India dated the 12th July, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 26/95-Cus., dated the 16th March, 1995.
- (xxxii) G.S.R. 544 (E) published in Gazette of India dated the 12th July, 1995 together with an explanatory memorandum seeking to reduce the basic Customs duty on Complete Ozone Generators from 50 percent to 25 percent advalorem.
- (xxxiii) The Adhoc Exemption Order No. 154 dated the 30th May, 1995 together with an explanatory memorandum regarding exemption to Machinery for Production of Condoms when imported by the Hindustan Latex Limited,

- Thiravananthapuram, from the whole of the basic and additional duties of Customs leviable thereon.
- (xxxiv) The Adhoc Exemption Order No. 182 dated the 5th July, 1995 together with an explanatory memorandum regarding exemption to three prototype Road Railers and components when imported by M's Kirloskar Pneumatics Company Limited, Pune, from the whole of the basic and Additional duties of Customs leviable thereon.
- (xxxv) The Adhoc Exemption Order No. 204 dated the 20th July, 1995 together with an explanatory memorandum regarding exemption to Plant and Machinery required for setting up Ammonia Plant Replacement Project when imported by M's Fertilizers and Chemicals Travancore Limited from the whole of the basic and Additional duties of Customs leviable thereon.
- (xxxvi) The Adhoc Exemption Order No. 200 dated the 13th July, 1995 together with an explanatory memorandum making certain amendments in the Adhoc Exemption Order No. 115 dated the 21st May, 1993.
- (xxxvii) The Adhoc Exemption Order No. 201 dated the 13th July, 1995 together with an explanatory memorandum making certain amendments in the Adhoc Exemption Order No. 116 dated the 21st May, 1993.
- (xxxviii) The Adhoc Exemption Order No. 163 dated the 1st June, 1995 together with an explanatory memorandum making certain amendments in the Adhoc Exemption Order No. 55 dated the 21st February, 1995.
- (25) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended on the 31st March, 1995, together with Auditor's Report thereon:—
  - (i) Aravali Kshetriya Gramin Bank, Sawai-Madhopur (Rajasthan)

- (ii) Valsad Dangs Gramin Bank, Valsad (Gujarat)
- (iii) Muzaffar Nagar Kshetriya Gramin Bank, Muzaffar Nagar (U.P.)
- (iv) Pratapgarh Kshetriya Gramin Bank, Pratapgarh (U.P.)
- (v) Aligarh Gramin Bank, Aligarh (U.P.)
- (vi) Mandla Balaghat Kshetriya Gramin Bank, Mandla (M.P.)
- (vii) Ballia Kshetriya Gramin Bank, Ranchi (Bihar)
- (viii) Ranchi Kshetriya Gramin Bank, Ranchi (Bihar)
  - (ix) Sarayu Gramin Bank, Lakhimpur Kheri (U.P.)
  - (x) Bhagirath Gramin Bank, Sitapur (U.P.)
  - (xi) Gwalior Datia Kshetriya Gramin Bank, Datia (M.P.)
- (xii) Hisar-Sirsa Kshetriya Gramin Bank, Hisar (Haryana)
- (xiii) Faizabad Kshetriya Gramin Bank, Faizabad (U.P.)
- (xiv) Shahjahanpur Kshetriya Gramin Bank, Shahjahanpur (U.P.)
- (xv) Solapur Gramin Bank, Solapur (Maharashtra)
- (xvi) Marudhar Kshctriya Gramin Bank, Churu (Rajasthan)
- (xvii) Sultanpur Kshetriya Gramin Bank, Sultanpur (U.P.)
- (xviii) Varada Grameena Bank, Kumta (Karnataka).
- (26) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of India, State Bank of Bikaner and Jaipur, State Bank of Hyderabad, State Bank of Indore, State Bank of Mysore, State Bank of Patiala and State Bank of Saurashtra for the year 1994-95, alongwith Accounts and Auditor's Reports thereon, under sub-section (4) of section 40 of the State Bank of India Act, 1955 and sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959, respectively.
- (27) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the

Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:—

- (i) Report on the working and activities of the Dena Bank for the year 1994-95, alongwith Accounts and Auditors' Report thereon.
- (ii) Report on the working and activities of the Bank of Maharashtra for the year 1994-95, alongwith Accounts and Auditors' Report thereon.
- (iii) Report on the working and activities of the Syndicate Bank for the year 1994-95, alongwith Accounts and Auditors' Report thereon.
- (iv) Report on the working and activities of the Central Bank of India for the year 1994-95, alongwith Accounts and Auditors' Report thereon.
- (v) Report on the working and activities of the Oriental Bank of Commerce for the year 1994-95, alongwith Accounts and Auditors' Report thereon.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India, for the year 1994-95, under sub-section (3) of section 18 of the Securities and Exchange Board of India Act, 1992.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Securities and Exchange Board of India for the year 1994-95.
- (29) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act. 1944:—
  - (i) G.S.R. 399(E) published in Gazette of India dated the 18th May, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 35-95-CE, dated the 16th March, 1995.
  - (ii) G.S.R. 400(E) published in Gazette of India dated the 18th May, 1995 together with an explanatory memorandum seeking to prescribe a basic duty of 20 per

- cent ad valorem on Wastes of man made fibres and filaments cleared by units who do not manufacture fibres and filaments from basic stages.
- (iii) G.S.R. 401(E) published in Gazette of India dated the 18th May, 1995 together with an explanatory memorandum making certain amendments in notifications mentioned therein.
- (iv) G.S.R. 402(E) published in Gazette of India dated the 18th May, 1995 together with an explanatory memorandum making certain amendments in the notifications mentioned therein.
- (v) G.S.R. 403(E) published in Gazette of India dated the 18th May, 1995 together with an explanatory memorandum making certain amendments in the notifications mentioned therein.
- (vi) G.S.R. 404(E) published in Gazette of India dated the 18th May, 1995 together with an explanatory memorandum regarding exemption to waste, parings and scrap arising in the course of manufacture of exempted goods from the whole of the duty of excise leviable thereon subject to certain conditions.
- (vii) G.S.R. 405(E) published in Gazette of India dated the 18th May, 1995 together with an explanatory memorandum rescinding Notification No. 23/95-CE, dated the 16th March, 1995.
- (viii) G.S.R. 406(E) published in Gazette of India dated the 18th May, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 214/86-CE, dated the 25th March, 1986.
  - (ix) The Central Excise (Seventh Amendment) Rules, 1995 published in Notification No. G.S.R. 407(E) in Gazette of India dated the 18th May, 1995, together with an explanatory memorandum.
    - (x) G.S.R. 408(E) published in Gazette of India dated the 18th May, 1995 together with an explanatory

- memorandum making certain amendments in the Notification No. 5/94-CE, dated the 1st March, 1994.
- (xi) G.S.R. 419(E) published in Gazette of India dated the 24th May, 1995 together with an explanatory memorandum providing that the exemption will be available even in those cases where the input sheets are printed, coated or lacquered outside with the aid of power.
- (xii) G.S.R. 431(E) published in Gazette of India dated the 26th May, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 1/93-CE, dated the 28th February, 1993.
- (xiii) G.S.R. 432(E) published in Gazette of India dated the 26th May, 1995 together with an explanatory memorandum seeking to change designation of Assistant Collector/Collector.
- (xiv) G.S.R. 433(E) published in Gazette of India dated the 26th May, 1995 together with an explanatory memorandum making certain amendments in two Notifications mentioned therein.
- (xv) G.S.R. 434(E) published in Gazette of India dated the 26th May, 1995 together with an explanatory memorandum seeking to replace the word 'Commissioner' for the word 'Collector' in certain notification mentioned therein.
- (xvi) G.S.R. 435(E) published in Gazette of India dated the 26th May, 1995 together with an explanatory memorandum seeking to rescind three notifications mentioned therein.
- (xvii) G.S.R. 436(E) published in Gazette of India dated the 26th May, 1995 together with an explanatory memorandum seeking to amend notification No. 82/95-CE, dated the 19th April, 1995.
- (xviii) G.S.R. 437(E) published in Gazette of India dated the 26th May, 1995 together with an explanatory.

- memorandum seeking to make certain amendments in the Notification No. 2/94-CE, dated the 1st March, 1994.
- (xix) G.S.R. 439(E) published in Gazette of India dated the 26th May, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 79/88-CE, dated the 1st March, 1988.
- (xx) The Central Excise (Eighth) Amendment Rules, 1995 published in Notification No. G.S.R. 438(E) in Gazette of India dated the 26th May, 1995, together with an explanatory memorandum.
- (xxi) G.S.R. 500(E) published in Gazette of India dated the 13th June, 1995 together with an explanatory memorandum making certain amendments in two Notifications mentioned therein.
- (xxii) G.S.R. 454(E) and G.S.R. 455(E) published in Gazette of India dated the 29th May, 1995 together with an explanatory memorandum fixing the rates of interest at twenty and fifteen per cent per annum respectively for the purpose of sections 11AA and 11DB of the Central Excise and Salt Act, 1944.
- (xxiii) The Central Excise (Amendment) Rules, 1995 published in Notification No. G.S.R. 468(E) in Gazette of India dated the 31st May, 1995, together with an explanatory memorandum.
- (xxiv) G.S.R. 464(E) published in Gazette of India dated the 30th May, 1995 together with an explanatory memorandum prescribing the details of invoices for the purposes of the Rule 57GG of the Central Excise Rules, 1944.
- (xxv) The Central Excise (Amendment) Rules, 1995 published in Notification No. G.S.R. 465(E) in Gazette of India dated the 30th May, 1995, together with an explanatory memorandum.
- (xxvi) The Central Excise (Ninth) Amendment Rules, 1995 published in Notification No. G.S.R. 526(E) in Gazette

- of India dated the 29th June, 1995, together with an explanatory memorandum.
- (xxvii) G.S.R. 530(E) published in Gazette of India dated the 4th July, 1995 together with an explanatory memorandum rescinding Notification No. 36/95-CE, dated the 16th March, 1995.
- (xxviii) The Central Excise (Eleventh Amendment) Rules, 1995 published in Notification No. G.S.R. 560(E) in Gazette of India dated the 21st July, 1995, together with an explanatory memorandum.
  - (xxix) The Adhoc Exemption Order No. 26/7/95-CX dated the 14th June, 1995 together with an explanatory memorandum regarding exemption to certain excisable goods mentioned therein from the duties of excise leviable thereon subject to certain conditions.
- (30) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:—
  - (i) The Vijaya Bank Officer (Employees') Acceptance of Jobs in Private Sector Concerns after Retirement (Amendment) Regulations, 1994 published in Notification No. 1107 in Gazette of India dated the 20th May, 1995 together with a corrigendum thereto published in Gazette of India dated the 10th June, 1995.
  - (ii) The Union Bank of India Officer (Employees') Acceptance of Jobs in Private Sector Concerns after Retirement (Amendment) Regulations, 1994 published in Notification No. CO:IRD:1085/95 No. OAR-I in Gazette of India dated the 15th April, 1995 together with a corrigendum thereto published in Gazette of India dated the 22nd July, 1995.
- (31) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English

versions) of the Industrial Reconstruction Bank of India, Calcutta, for the year 1994-95, alongwith Audited Accounts, under sub-section (5) of section 29 and Subsection (5) of section 31 of the Industrial Reconstruction Bank of India Act, 1984.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Industrial Reconstruction Bank of India, Calcutta, for the year 1994-95.
- (33) A copy cach of the following papers (Hindi and English versions):—
  - (i) The Interim Report of the Fifth Central Pay Commission (Interim relief and merger of dearness allowance for Central Government Employees) May, 1995.
  - (ii) The Fifth Central Pay Commission (Interim Relief to Pensioners.
- (34) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year ended the 31st March, 1995 alongwith Audited Accounts, under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

## 5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Jammu and Kashmir, Appropriation (No. 2) Bill, 1995, passed by Lok Sabha on the 22nd August, 1995.

6. Minutes of Committee on Private Members' Bills and Resolutions

Shri Surajbhanu Solanki laid on the Table the Minutes (Hindi and English versions) of the Forty-forth and Forty-fifth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

Clause 2 to 113 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri Sitaram Kesri.

The motion was adopted and the Bill, was passed.

(iii) The National Commission for Minorities (Amendment) Bill, 1995.

The motion for consideration of the Bill was moved by Shri Sitaram Kesri.

The following members took part in the debate:-

- (1) Shri Santosh Kumar Gangwar
- (2) Dr. Vasant N. Pawar
- (3) Shri Syed Shahabuddin
- (4) Shri Mohan Rawale
- (5) Shri Sycd Masudal Hossain
- (6) Shri Md. Yunus Saleem
- (7) Shri C. Sreenivasan
- (8) Shri Bhogendra Jha

Shri Sitaram Kesri replied to the debate.

The motion for consideration was adopted and cluase-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri Sitaram Kesri.

The motion was adopted and the Bill was passed.

\*19. Statutory Resolution - Withdrawn

Shri Santosh Kumar Gangwar moved the following Resolution:—
"That this House disapproves of the Payment of Bonus (Amendment) Ordinance, 1995 (No. 8 of 1995) promulgated by the President on July 9, 1995."

<sup>\*</sup>Discussed together.

The Resolution was withdrawn by leave of the House after discussion as indicated in para 20 below.

#### \*20. Government Bill-passed

The Payment of Bonus (Amendment) Bill, 1995, as passed by Rajva Sabha.

The motion for consideration of the Bill was moved by Shri P.A. Sangma.

The following members took part in the combined debate on the Resolution vide para 19 above and motions for consideration of the Bill:—

- (1) Shri Mohan Rawale
- (2) Shri Basudeb Acharia
- (3) Dr. Ramesh Chand Tomar
- (4) Shri Syed Shahabuddin
- (5) Shri Ramashray Prasad Singh

Shri. P.A. Sangma replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri P.A. Sangma.

The motion was adopted and the Bill was passed.

#### 21. Motion Under Rule 388

Shri M.V. Chandrashekhar Murthy moved the following motion:-

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for taking into consideration and passing of the Technology Development Board Bill, 1995 and the Research and Development Cess (Amendment) Bill, 1995 in as much as these are dependent on each other."

The motion was adopted.

<sup>\*</sup>Discussed together.

#### 22. Government Bills-Passed

- (1) The Technology Development Board Bill, 1995
- (2) The Research and Development Cess (Amendment) Bill, 1995.

The motions for consideration of the above Bills were moved by Shri M.V. Chandrashekhar Murthy.

The following members took part in the combined debate:—

- (1) Maj. Gen. (Retired) Bhuwan Chandra Khanduri
- (2) Prof. Radhika Ranjan Pramanik
- (3) Shri Sycd Shahabuddin
- (4) Shri Nirmal Kanti Chatterjee

Shri M.V. Chandrashekhar Murthy replied to the debate.

(1) The motion for consideration of the Technology Development Board Bill, 1995 was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3. was adopted as amended.

Clauses 4 and 5 were adopted.

Clause 6 was adopted as amended.

Clauses 7 to 20 were adopted.

Clause 21 and 22 were adopted as amended.

23 was adopted.

Clause 1, and the Enacting Formula were adopted.

The Long Title was also adopted as amended.

The motion that the Bill, as amended be passed was moved by Shri M.V. Chandrashekhar Murthy.

The motion was adopted and the Bill, as amended, was passed.

(2) The motion for consideration of the Research and Development Cess (Amendment) Bill, 1995 was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill, be passed, was moved by Shri M.V. Chandrashekhar Murthy.

The motion was adopted and the Bill was passed. 9.57 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 26th August, 1995).

R.C. BHARDWAJ, Secretary-General.

#### LOK SABHA

#### **BULLETIN—PART I**

(Brief Record of Proceedings)

Saturday, August 26, 1995/Bhadra 4, 1917 (Saka)

No. 393

11 A.M.

1. Papers to be laid on the Table

The following papers were laid on the Table:—

A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 20 of the Protection of Human Rights Act, 1993:—

- (1) Annual Report of the National Human Rights Commission for the year 1994-95.
- (2) Memorandum of Action Taken on the Annual Report of the National Human Rights Commission for the year 1994-95.
- 2. A copy of the Ministry of Surface Transport (Roads Wing) (Group 'C' and 'D' posts) Recruitment Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 166 in Gazette of India dated the 1st April, 1995, under proviso to Article 309 of the Constitution.
  - (3) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India for the year 1992-93, alongwith Audited Accounts.
    - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Sports Authority of India for the year 1992-93.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under section 14 of the National Commission for Women Act, 1990:—
  - (a)(i) Annual Report of the National Commission for Women for the year 1992-93, alongwith Audited Accounts.
    - (ii) Action taken Report on the Annual Report of the National Commission for Women, for the year 1992-93.
  - (b) Review by the Government of the working of the National Commission for Women for the year 1992-93.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 40 of the Indira Gandhi National Open University Act, 1985:—
  - (i) G.S.R. 607 published in Gazette of India dated the 10th December, 1994 making certain amendments subclause (d) and (e) of Clauses (2) (i) and (2) (ii) of Statute 12 of the Statutes of Indira Gandhi National Open University made by the Board of Management under the Indira Gandhi National Open University Act, 1985.
  - (ii) G.S.R. 133 published in Gazette of India dated the 18th March, 1995 making certain amendments/additions to the provisions of sub-clauses (1) and (3) of Clause (5) of the Ordinance on Conduct of Examinations and Evaluation of Student Performance made by the Board of Management under the Indira Gandhi National Open University Act, 1985.
  - (iii) G.S.R. 134 published in Gazette of India dated the 18th March, 1995 making certain amendments/additions to the sub-clauses (a) to (d) of Clause (5) (1) of the Ordinance on Conduct of Examinations and Evaluation of Student performance made by the Board of Management under the Indira Gandhi National Open University Act, 1985.

- (iv) The Ordinance on Master of Philosophy published in Notification No. G.S.R. 135 in Gazette of India dated the 18th March, 1995 made by the Board of Management under the Indira Gandhi National Open University Act, 1985.
- (8) A copy of the Nagaland University (Removal of Difficulties) Order, 1995 (Hindi and English versions) published in Notification No. S.O. 499(E) in Gazette of India dated the 5th June, 1995 under sub-section (2) of section 44 of the Nagaland University Act, 1989.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1993-94.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1993-94.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 1993-94.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 1993-94, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 1993-94.
- (12) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, for the year 1992-93, together with Audit Report thereon.

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- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Manav Sangharlaya, Bhopal for the year 1992-93 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal for the year 1992-93.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

#### 2. Assent to Bills

Secretary-General laid on the Table the following five Bills passed by Houses of Parliament and assented to by the President since a report was last made to the House on the 1st August, 1995:—

- 1. The Maternity Benefit (Amendment) Bill, 1995
- 2. The Workmen's Compensation (Amendment) Bill, 1995
- 3. The Union Duties of Excise (Distribution) Amendment Bill, 1995
- 4. The Additional Duites of Excise (Goods of Special Importance)
  Amendment Bill. 1995.
- 5. The Delhi Rent Bill, 1995.

## 3. Report of the Public Accounts Committee

Shri Ram Naik presented the Hundred and Ninth Report (Hindi and English versions) of the Public Accounts Committee (10th Lok Sabha) on 'Injudicious leasing of aircraft'.

## 4. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Paras Ram Bhardwaj presented a copy each of the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including Minutes (Hindi and English versions) of the Sitting of the Committee relating thereto:

- (1) Fifty-Second Report on Ministry of Finance (Insurance Division)—Action Taken by Government on the recommendations of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes contained in their Thirty-Third Report (Tenth Lok Sabha)—Reservation for and employment of Scheduled Castes and Scheduled Tribes in Life Insurance Corporation of India and appointment of Scheduled Castes and Scheduled Tribes in the panel of Advocates.
- (2) Fifty-Third Report on Ministry of Labour and Ministry of Welfare—Action Taken by Government on the recommendations of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes contained in their Fourth Report—Reservation for Scheduled Castes and Scheduled Tribes in Private Sector Employment.

## 5. Report and Minutes of Standing Committee on Labour and Welfare

Shri Ajoy Mukhopadhyay presented the Seventeenth Report (Hindi and English versions) of the Standing Committee on Labour and Welfare on Action Taken by the Government on the Recommendations / Observations contained in the Third Report of the Committee on Abolition of Child Labour and Minutes of the sitting of the Committee relating thereto.

# 6. Report of the Standing Committee on Urban & Rural Development (1995-96)

Shri Sudhir Giri presented the Nineteenth Report (Hindi and English versions) of the Committee on Urban & Rural

Development on the 'Action Taken Report on the Fourth Report on National Housing Policy, May, 1992' of the Ministry of Urban Affairs & Employment alongwith Minutes of Sitting of the Committee relating thereto.

#### 7. Statement by Minister

The Minister of External Affairs made a statement regarding the situation in Bosnia-Herzegovina.

#### 8. Government Bill-Introduced

The Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Bill, 1995.

#### 9. Government Bills-Passed

(1) The Constitution (Eighty-first Amendment) Bill, 1994, (Amendment of the Ninth Schedule) as passed by Rajya Sabha.

Discussion on the motion for consideration of the Bill moved by Dr. Jagannath Mishra. On the 25th August, 1995 continued.

On the motion for consideration of the Bill, the House divided: Ayes 336: Noes Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-Clause consideration of the Bill was then taken up.

On the motion for adoption of clause 2, the House divided Ayes 355: Noes Nil.

Clause 2 was adopted by a majority of the total membership of the house and by a majority of not less than two-thirds of the members present and voting.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Jagannath Mishra.

On the motion, the House divided: "Ayes 325: Noes Nil

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill was Passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

(ii) The Sixth Schedule to the Constitution (Amendment) Bill, 1995 as passed by Rajya Sabha

The motion for consideration of the Bill was moved by Shri P.M. Sayeed.

The following Members took part in the debate:—

- (1) Shri Dwarka Nath Das
- (2) Shri Kirip Chaliha
- (3) Shri Syed Shahabuddin
- (4) Dr. Jayanta Rongpi
- (5) Shri Mani Shankar Aiyar
- (6) Shri Uddhab Barman
- (7) Shri Balin Kuli
- (8) Shri Satyendra Nath Brohmo Chaudhury
- (9) Prof. M. Kamson
- (10) Shri Muhiram Saikia
- (11) Shri Ram Vilas Paswan
- (12) Shri Suraj Mandal
- (13) Shri Yaima Singh Yumnam
- (14) Shri Indrajit Gupta
- (15) Smt. Dil Kumari Bhandari

Shri P.M. Sayced replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 2, was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

<sup>\*</sup>Subject to correction.

The motion that the Bill be Passed was moved by Shri P.M. 1 Sayeed.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned at 2.01 P.M. and re-assembled at 3.35 P.M.)

10. Motion Regarding' Forty-Fifth Report of the Committee on Private Members' Bills and Resolutions'

Shri Khagapati Pradhani moved the following motion:—

"That this House do agree with the Forty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 23rd August, 1995."

The motion was adopted.

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#### 11. Private Member's Resolution-Withdrawn

Further discussion on the following Resolution moved by Shri Satya Deo Singh on the 16th December, 1994 continued:—

"This House expresses its grave concern over the incidents of killings of Scheduled Castes and Scheduled Tribes and rape, molestation and harassment of women belonging to these communities, especially in the States of Uttar Pradesh and Bihar and urges upon the Central Government to take necessary steps to remedy the situation."

Shri K. V. Thangka Balu took part in the debate.

Shri Satya Deo Singh replied to the debate.

The Resolution was withdrawn by leave of the House.

#### 12. Private Member's Resolution-Under Consideration

Further discussion on the following Resolution moved by Shri Sudarsan Raychaudhuri on the 26th May, 1995 continued:—

"This House expresses its grave concern over the increasing number of sick public sector undertakings under the control of the Central Government and non-payment of dues of wokers in those units and urges upon the Government to take steps for the revival of the units and for the payment of dues of their employees in the interest of the country." The following members took part in the debate:—

- (1) Shri Chitta Basu
- (2) Shri Manjay Lal
- (3) Shri Hannan Mollah
- (4) Shri K.P. Reddaiah Yadav
- (5) Shri Sriballav Panigrahi
- (6) Shri Sycd Masudal Hossain (Speech unfinished)

The discussion was not concluded.

#### 13. Matters Under Rule 377

- (1) Shri P.C. Chacko raised a mattr regarding need to declare Kerala as an industrially backward State.
- (2) Shri Harisinh Chavda raised a matter regarding need to provide adequate funds for allround development of border area of Banaskantha, Gujarat.
- (3) Shri Surendra Pal Pathak riased a matter regarding need to conduct surveys for generation of hydro-power in Hardoi and adjoining areas in U.P.
- (4) Shri Sanat Kumar Mandal raised a matter regarding need to release adequate funds to Jute Corporation of India for commencing Minimum Support Price operation.

#### 14. Discussion Under Rule 193

Shri Arjun Singh raised a discussion on the matter arising out of the statement of Shri P. Chidambaram, Minister of State for Commerce on the 25th August, 1995, in regard to the position/status of the Jain Commission and the trial of the accused in the assassination of the former Prime Minister, Shri Rajiv Gandhi.

The following Members took part in the debate:-

- (1) Shri Jaswant Singh
- (2) Shri R. Prabhu
- (3) Shri Mani Shankar Aiyar
- (4) Shri Sharad Yadav
- (5) Shri Amal Datta
- (6) Shri Mohan Rawale
- (7) Shri Bhogendra Jha

- (8) Shri Ajit Kumar Panja
- (9) Shri Hari Kishore Singh

Shri P. Chidambaram replied to the debate.

The discussion was concluded.

#### 15. Valedictory References

The Speaker, the Prime Minister, Sarvashri Jaswant Singh, Sharad Yadav, Mohan Rawale, Bhogendra Jha, and Hari Kishore Singh made valedictory references on the conclusion of Fourteenth Session of Tenth Lok Sabha.

16. The National Song was played.

(Lok Sabha adjourned Sine die at 10.56 P.M.)

R.C. BHARDWAJ, Secretary-General.